FORM NO. 21

(See rule 114)

	tra Enivastava Versus	
	INDEX SHEET	eop on derin(e)
Serial No.	DESCRIPTION OF DOCUMENTS	PAGE
1 Check	f1	1~ 2
a order St		3-4
3 Tredome	nt	5-6
4 Petition		7-16
5. Annexu	TLE 18	17-26
6 Power		27
7 CA	\$	28-34
8 RA		35-76
9 Applicat	ian for g.R.	71-74
	÷.	
B-C.	File weeded and	destray
Certified that the Signature of S.O.	file is complete in all respects	6/6//L of Deal. Hand

CENTUL ADMINISTRATIVE TRIBUNAL CIRCUIT SENCH, LUCKNOW .

Restauration No. 157 of 19890

APLICANT(S) H.C. Savaterus

JESPUNJEUS (S) N.OZ LIVER

Particulars to be examined

- 1. Is the appeal competent?
- 2. a) Is the application in the prescribed form?
 - b) Is the application in paper book form ?
 - c) Have six complete sets of the application been fixed ?
 - a) Is the appeal in time?
 - b) If not, by how many days it is beyond time?
 - c) Has sufficient case for not making the application in time, bean files?
- 4. Has the document of authorisation/
- 5. Is the application accompanied by 8.0./Postal Order for Rs.50/-
- Has the certified copy/copies
 of the order(s) against which the
 application is made been filed?
 - a) Have the copies of the documents/relied upon by the applicant and mentioned in the application, been filed ?
 - b) Have the documents referred to in (a) above culy attested by a Gazetted Officer and numbered accordingly ?
 - c) Are the documents referred to in (a) above heatly typed in double sapes?
- 8. Has the index of documents been filed and pageding done properly?
- 9. Have the enronological details of representation made and the out come of such representation been indicated in the application?
- 10. Is the matter raised in the application pending before any court of Law or any other Bench of Tribunal?

Endorsement as to result of examination

Ay Ay

1

Mo

40 A

4/

V

. Va

W

the

(R)

:: 2 ::

Endorsement as to result of examination particulars to be Examined And the application duplicate copy/sparo copies signed ? are exama copies of the application with Annoxuros filed ? a) Identical with the Original ? b) Defective ? c) Wanting in Annoxures Hes. _____ pagesNos ____ Have the file size unvolopes bearing full addresses of the respondents been filed ? Are the given address the registered address ? Do the names of the parties 15. stated in the copies tally with thuse indicated in the application ? Whre the translations consified 15, to be cure or suprorted by an Affidavit affirming that they are true 9 Are the facts of the case " montioned in item no 6 of the application ? a) Concise ? b) [Under distinct heads ? 🕑) Numbered consectively 🖪 d) Typed in double space on one side of the paper? Have the particulars for interim order prayed for indicated with reasons ? Whether all the remedies have been exhausted.

dincen/

157/90(1) 19.11.90 Hor Justice K Worth, VC Har masing on Los and Sorrostace pos responders a sequests time to file sounder In Dk Clatured fronts out Ref man of interior school against noon od jo fanding and le owcart is suffering heavy in The core se linked for inge the afflowed my bel ants. n.h. VC 66 No con tiled 10/12/20 no mr. Justice K. Nath, ve 5. F 0 5/14 hi Mr. K. Obanyya, Am. Sh. A. le. Chaturred for the applicant. Smitmil Invostova for Lespondents file a comotes the applicant many fil a rejoindle entire troo weells. The case may be listed for fral heaving on 28/1/91 20191 No strug Adp to 10 3 81 18.3.91 OR No R NoRA fled = MP 53-2/90C

v lto oblicat

(N)

4/4/91

Non mr. S. Pr. Brased, J.m.

the lowered coursel for the applicant files rejoinds. The case is ready for final heaving. List the case for final heaving.

An

2

8791 Hon mr. S. N. Pravad JM.

None appear on shalf of Respondent. his this case for final heaving on 26-8-91

JM

20.8-2

No Silvings adjob 13.9.9)





CIRCUIT BENCH

LUCKNOW

O.A.No. 157/90

H.C. Srivastava

Applicant

versus

Union of India & others

Respondents.

Hon. Mr. Justice U.C. Srivastava, V.C. Hon. Mr. A.B. Gorthi, Adm. Member.

(Hon. Mr. Justice U.C. Srivastava, V.C.)

The applicant who is an employee of N.E.

Railway, has approached the Tribunal challenging the punishment order dated 27.12.89 passed by the Divisional Commercial Superintendent N.E. Railway, Lucknow imposing the punishment of reduction to the lower stage of the time scale from R 1410 to 1320 as well as the order passed by the appellate authority dated 20.1.90 and the order of Reviewing authority dated 26.3.1990 dismissing the appeal of the applicant.

The applicant was chargesheeted and thereafter enquiry proceeded and the enquiry officer submitted his report to the disciplinary authority who concurred with the report of the enquiry officer and passed the punishment order without assigning any reason. The appellate authority also did not give any personal hearing to the applicant and the appeal was dismissed by the appellate authority.

W



The enquiry officer's report was not given to the applicant to make effective representation. Not giving of the enquiry report is violative of principles of natural justice and depriving of personal hearing thereby denying the opportunity for making effective representation by the applicant, is also against the rules. In Union of India vs. Mohd. Ramzan Khan (AIR 1991 Supreme Court, 471) it has been held that not giving the report of enquiry officer is violative of principles of natural justice and vitiates the enquiry and the Punishment. Accordingly, this application deserves to be allowed. The punishment order dated 27.12.89, the appellate order dated 20.1.90 and the order dated 26.3.90 passed by the Reviewing authority are musked set aside. However, it will not preclude the respondents to proceed with the enquiry from the stage of giving the copy of enquiry report and opportunity of hearing.

A.M.

Lucknow Dated: 20.9.91.

V.C.

Administrative True 1 5 90 miles 1 5 90 Bate of Recapt by Pak

Deputy Regist

IN THE HON BLE CENTRAL ADMINISTRATIVE TRIBUNAL

CT ROUIT BENCH AT LUCKNOW

0.A. No. 157 of 1990(L)

Harish Chandra Srivastava

Applicant

Versus

Union of India & others

Opp. Parties

Memo of application

- Annexure No. 1 Copy of impugned order dated 27.12.89 10-17
- Annexure No.2 Copy of impugned order dt. 20.1.90 3.

- Annexure No.3 Copy of impugnd order dt. 26.3.90
- Bostal Order No. Bo2414166 dated 7 590 for Rs 50/- only.
- Vakaat nama 6.

Píace:Lucknow

Dated: 7-5-90

Heit Kuman Chatureedi

Advocate, Counsel for the applicant

Arministrative Trillur Arministrative Trillur

Deputy Regist

IN THE HON BL CENTRAL ADMINISTRATIVE TRIBUNAL

CI-RUIT BENCH AT LUCKNOW

O.A. 15 NO. 1990(L)

HARISH CHANDRA SRIVASTAVA,
Aged about 45 years,
Son of Merai Lal,
R/O T.I. G NER. Colony, Lucknow City

Petitioner/ Applicant

Ve rsus

1. Union of India through Ministry of Railways New Delhi.

3

- 2. Divisional Commercial Superintendent, N.E.R., Ashok Marg, Lucknow.
- 3. Senior Divisional Commercial Supdt., N.E.R., Ashok Marg, Lucknow.
- 4. Addl. Divisional Railway Manager, R.E.R., Ashok Marg, Lucknow.

Respondents/OPs.

APPLICATION UNDER SECTION 19 OF THE TRIBUNALS ACT. 1985

Particulars of the order against which the application is made;

The above said application is being preferred before this Hon'ble Tribunal against the impugned orders;

Starest Chandra Solato



- passed by the Divisional Commercial Superintendent
 N.E.R., Lucknow impossing the punishment of reduction
 to the lower stage of the time scale i.e. from
 Rs 1410-to 1320.
- (ii) The order dated 20.1.1990 passed by the Senior Divisional Commercial Superintendent, N.E.R. Lucknow in the appeal of the applicant, rejecting the same and upholding the above mentioned order.
- (iii) The order dated 26.3.1990 passed by the Addl. Divisional Railway Manager, N.E.R., Lucknow rejecting the review application of the applicant.

2. Jurisdiction of the Tribunal;

The applicant declares that the subject matter of the order against which he wants redressal is within the jurisdiction of the Tribunal as all impugned the orders have been passed at Lucknow and the applicant is also posted at Lucknow, N.E.R. Station Lucknow city.

3. Limitation;

The applicant further declares that the application is within the limitation period prescribed in Section 21 of the Administrative Tribunals Act, 1985.

4. Facts of the case;

The brief facts of the case are as under;

Horest Chondra Rein

- (NO)
- That the applicant was originally appointed as Goods Clerk in the N.E.R. in 1963. He performed his duties honestly and efficiently and he was promoted to the post of Senior Goods Clerk in 1980. and in 1980 the applicant was posted as Senior Goods Clerk in Gorda. The applicant became victime of some of the Political Personalities of Gonda whome the applicant could not keep satisfied and they made certain complaint. Apart from this Sri Uma Niwas Singh, Vigillance Inspector attached to Railway Board was also unhappy with the applicant. Originally he was Train Ticket Examiner with the Head Qaarter at Gonda in the N.E.R. and he was un happy with the applicant since he was posted at Gonda. In 1980 he was posted at Gonda as Train Ticket Examiner and he was intrusted with the job of enquirying the complaint and he may be with full bias against the applicant.
- the initiative of above mentioned Sri Uma Niwas
 Singh was transferred from Gonda. However in
 1984 the applicant was again posted at Gonda as
 Senior Clerk and remained at Gonda till November
 1987.
- at Gonda a complaint was manipulated against him and the departmental proceedings were initiated against the applicant for major penalities.

 Proceedings were conducted against the Applicant with haste and illegality at the initiative of

Hareshochom tra 88 in Ter

said Sri Uma Niwas Singh. In that proceedings the punishment of reversion for 5 years was impossed apon him which was reduced to 2 years in appeal. However the applicant challenged it in the Central Administrative Tribunal Agt Allahabad through an application no. 418 of 1987 which is still pending.

iv. That the petitioner's reversion for a period of 2 years has passed away and now the applicant is posted again as Senior Goods Clerk.

v. That on 03.8.88 another chargesheet was issued to the applicant in which it was alleged that on 14th July, 1987 and 15th July, 1987 the applicant alloted a bogy for the transportation of Arhar' while rosted at Gonda inspite of the restriction. The charge was wholly baseless and unwarranted. The bogy was arranged before the receipt of the restriction massage. The other charge was related to the same office i.e. of cutting the date which was also wholly false and baseless.

S.N. Srivastava. The copy of the enquiry report was received by the applicant along with the first order of punishment i.e. dated 27.12.1989. It was found in the enquiry report, the petitioner was exonerated from these charges. However the punishment order was passed on 27.12.1989 reduction in the time scale. A copy of this order of punishment is annexed herewith as ANNEXURE No.1

forish chandra Seits le



vii. That in the above said annexure no. 1 no reasons have been recorded nor any reasons have been recorded by the punishing authority in the disagreement with the enquiry officer or the findings of the enquiry officer, nor on that point the applicant was afforded any opportunity to make his submission on the enquiry report. Actually the enquiry report should have been furnished to the applicant before passing the punishment order, so that the applicant could make his submissions before the punishing authority on the findings of the enquiry officer. The punishment order. Annexure no. 1 is absolutely a void order without any reasons for awarding the punishment nor the reasons for disagreement with the findings of the enquiry officer.

viii. That similarly in the other 2 orders
i.e. order dated 20.1.90 passed in appeal and
order dated 26.3.90 passed in the revision
no reasons have been recorded by the authorities
and the Opposite Parties 2,3 & 4.

ix. That it is also not been pointed out in any of the 3 orders as to why this punishment is being impossed upon the applicant and as to whether the punishment of reduction to the lower scale of time scale at any nexus with the quantum of charges.

That the main fact in connection with the occurance of Gonda was the Rama Kant, Goods

Hasisa chandra saida



Superintendent, N.E.R. Gonda, who was there posted at the relevant time i.e. on 14 & 15 July, 1987 to which the charge is related. He was examined on behalf of the department and on behalf of the punishing authority but he deposed nothing against the applicant rather his statement also indicate the innocence of the applicant. The other witness of the department was the Vigillance Inspector who prompted the enquiry against the applicant. He could not be the witness of that and it was obvious for him to defend his own action. His evidence is no evidence. Thus in the present case there is no evidence against the applicant to support warrant or justify the order of punishment.

applicant the personal hearing was not given either by the punishing authority of the appellate authority or by the reviewing authority, though every time the applicant made this approach.

The copy of order dated 20.1.90 and 26.3.90 are also annexed herewith as ANNEXURE No.2&3 to this application.

5. Grounds for relief with legal provisions;

Because the department should have been furnished the copy of enquiry report before passing the order of punishment according to law laid down by the Hon'ble Supreme Court, 1988 S.C. 1000.





- ii. Because the entire enquiry is in violation of the principle of natural justice.
- iii. Because there is no evidence against the applicant to justify or support the punishment.
- iv. Because the punishing authority, appellate authority and the reviewing authority had not recorded any reasons. They have not applied mind into the merits of the case.
- v. Because the punishing authority did not record any reasons for disagreement with the findings of the enquiry officer.
- vi. Because none of the 2 gazges authorities, appellate and reviewsing applied their mind on the question of disagreement between the enquiry officer and the punishing authority.
- which was not taken by the enquiry officer or the punishing authority. The appellate authority could not initiate the new point in appeal.
- viii. Because the applicant was not granted personal hearing at any stage inspite of the demands.
- ix. Because the whole case is fraud upon the law as on 15.7.87 the applicant was not on duty stall.

6. Details of remedy exhausted;

All the remedies available in the Rules have been availed of and exhausted.

7. The matter is not previously filed or pending without any other court;

The applicant further declares that he had not previously filed any application, writ petition or suit regarding the matter in respect of this application has been made before any court or any other authority or any other mench of the Tribunal nor any such application, writ petition or suit is pending before any of them.

8. Relief Sought;

In view of the facts and grounds mentioned in paras 4 & 5 of this application, the applicant prays for following reliefs;

- to very graciously set aside the impugned orders contained as Annexure no. 1,2 & 3 after summoning the records from the Opp. Parties with all consequential benefits ariging there on.
- (B) That any other and further relief which this Hen'ble Tribunal deems fit and proper may also be awarded in favour of applicant with cost.

Horish chandra Selba

Interim order if any prayed for;

Pending final decision, on the application the applicant seeks the following reliefs;

- i. That on the basis of facts and circumstances grounds mentioned in the application along with its annexures it is most respectfully prayed that this Hon'ble Tribunal may be pleased to issue a suitable direction/order staying the operation of the impugned orders contained as Annexures 1,2&3 in the interest of justice.
- 10. The humble applicant wants oral hearing through his counsel.
- Postal Order No. 1662414166 dated 7-5 % for Rs 50/- only.

VERIFICATION

I, Harish ChandraSrivastava, Aged about 45 years, Son of Sri Merai Lal, Resident of T 1 G NER. Colony, Lucknow do hereby solemnly verify that the contents of paragraphs 1 to 11 are true to my personal knowledge except para-5 which is true on the basis of legal advice received and that I have not supressed any material facts.

Application is being provided wide notification No.A-A.T. 11019/44/87 dated 11th Oct. 1988.

Place:Lucknow

>A-

Dated: 7-5-90

Signature of the Applicant

Advocate,
Counsel for the applicant

Horisachande

In the Central Administrative Tribunal Concuit Bench Lucknow

0.A.No. of 90

Harish Chandra Srivastava

Applicant

Union of India & others

Respondents

0

Annesure No.

NORTH EASTERN PAILINAY

FORM No. 2

Orders of imposition of penalty of reduction to a lower stage in the time coale of Pay under Rule G(v) of the Railway Servants (D & A) Rules, 1968.

No. LD/\$3-C/Vig./60/88

Dated 27.12.89

To.

Name Father's name Shri H. C. Srivastava,

Shri Merai Lal Srivastava

Designation Department

Sr.G.C.

Commercial

Ticket No.

27.2.63

Date of appointment.
Station

LC .

Scale of pay

1200-2040.

Shri H.C. Srivastava, Sr.GC/LC.

(name, designation & office in which he is employed)

*(under suspension) is informed that the Inquiry Officer/Board of Inquiry
appointed to enquire into the charge(s) against him has/heve submitted
his/their report, A copy of the report of the inquiry Officer/Board of
Inquiry is enclosed.

2. On a careful consideration of the quairy report aforesaid the under-signed agrees with the findings of the Inquiry Officer/Board of Inquiry and holds that the article(s) of charge is/are proved.

On a careful consideration of the enquiry report aforesaid the undersigned agrees with the finding(s) of the Inquiry Officer/Board of Inquiry in so far as it relates to article(s) of charge not(s) and for reasons stated in the attached Memorandum holds that article(s) of charge no.(s) which the Inquiry Officer/Board of Inquiry has/have held is not proved, is also groved not proved.

The undersigned has, therefore, came to the conclusion that the penalty of reduction to the lover stage at Rs. 1320/- in the time scale of pay of Rs. 1200-2040 my be imposed on Shri H.C.Srivastava (here state the period)

Shri H.C.Srivastava, Sr.GC/LC is, therefore, reduced from the stage of Rs. 1410/- to the stage of Rs. 1320/- in the scale of pay Rs. 1200-2040

at present held by him for a period of Syears X months from the date of this order with without postponing future increments.

4. Under Rule 18 of the Railway Servants (D&A)Rules 1968 an appeal against those orders Flestro Sr. DCS / provided;

i, the appeal is submissed through proper channel within 45 days from the days of receipt of these orders and

ii. the appeal does not comain improper or disrespectful

language.
Please acknowledge receipt of this letter.

DA/EO's report in peges. Signature. (S.F.K.WSHL)

Name & Desig., of the (S.F.K.WSHL)

incorplinary authority. DIVI. DIVI. SIFUT. ALL

HVEG SIFUT NEEDS

*Strike out whichever is not applicable.

पूर्वोत्तर रेलवे

च ख त

Sparishchandra Sinde

In the Central Administrative Tribunal Circuit Bench Lucknow . of 90

D.A.No.

Harish Chandra Srivastava

Applicant

Union of India & others

Respondents

Annesure No.

शास्त्रक शायासाय, नायन सा प्रमानामका असरान

निष्का

केस नम्बोर - एन० हो। / एस० एस०-सी०/विज/ 60/88 1-(1)

आरोपित रेल कर्मवारी का नाम - औ हि अवन्द शे वास्तव, माल लिपिक (11)

गोण्डा जेशन ।

(iii)दीभ आरोप पत्र नं

एतं । १ एसं एसं - ती । विज / 60 / 88 दिनवि 8/8/88

स्मा स्ता भी वास्तव जीव कि% अधिकारी का नाम (W)जोच निरो क्षेत्र(डीएस्ट)

श्री आई० एस० खरे, मृ०प्० जींच निरोक्षक

(ही० ए०)

वोरं नहीं (1/1) प्रेजिटिंग अधिकारी का नाम यदि कोई।

अनुशासिनक अधिकारी (yH)

(1) बनाव सहस्य महायन का नाम

सवाधि /।।/लबनऊ

आरिकी ल आफ चार्जः -2- (খ)

श्री हिरा चन्द्र श्री वास्तव दिनांव 14-7-87 तथा 15-7-87 की जब गोण्डा जंकरान रेलवे स्टेशन माल गोदाम पर भाल लिपिक के पद पर कार्यात थे अपने वलव्यों का प्रानिक ठा र्यमानदारी सर्व स्व क्वर्व्यानिक प्रतिव कर्मिंगरी के स्म में अनुपालन कि स जाने में निम्निलिखत सैंदर्भ में असपल पाए गए।

प्रतिवन्ध के बावज़द भी तृती बारिन गनवन्य के लिए 14-7-87 की एक गाड़ी जरहर बुक किए जाने का मांगपत्र (संक्रेश नीट पत्र) स्वोकार किया, पंजीकरण किया तथा माल लीहिंग के लिए वंगन संब्धा 20630 ही आएसी 21 की प्लेस/आवेटित भी किया। प्रतिवन्ध उनश्चित कालिन होने क कारण उकत वेगन पाटौ द्वार प्रयोग में नहीं लाया गया और पीजकाण निरस्त हो गया । श्री की वास्तव ने वदनियती सं 1.4-7-87 का पश्टी दवारा रेलवे को दिया गया आकेश नोट पत्र पर लिखी तारीस का कटिंग/ओवर रास्तिं। करके 25-7-87 बनाया जार विना पंजीकरण के वैगन सँखा 35762 यस इसी से लोड क्लाम कराया । इस प्रकार फ्रांट आचाण करके उन्होंने खानशुक्त का 4533/- समया तथा पंजी -कका शहक की जबती का 150/- त्यया जी रेलवे की प्राप्त होता जानक कर घाटा पहुचाया

श्री हरिश चन्द्र श्री वास्तव द्वारिया गया उकत आचरण उनका अपने कर्तव्यों के प्रति र्यमानदार्ग होने का सबूत प्रस्तुत करता है। इस संदर्भ में उन्होंने भारतीय रेलवे अप वाण्डिय नियमावली भाग ।। के नियम 1405 तथा 1407 का पूर्ण त्म स उल्लंधन किया और उनका जाचरण रतवे कर्मचारी सेवा आजरण नियम 1966 के नियम 3(1)(1), अ(अ) 3(1)(11) तथा 3 (1)(111) के विपरित पाया गया ।

تيكزح (ब) एटेट आफ इम्प्टेशन: -

श्री हि रशचन्द्र श्रीवास्तव दिनांव 1.4-7-87 की जब गोस्डा जंशन रेलवे स्टेशन माल गोदाम पर कार्यत थे उन्होंने वाया वलारशाह के स्टेशनों का नाल की वृद्धिंग न करने वा ह प्रतिबन्ध भेसे ज नम्बर टी /221/स्स सी/229 दिनांक 13-7-87 / 14-7-87 की स्पष्ट ाप से अवहेलना काके टी/80 क्रम नम्बर 5 पर तृतीकोरिन गनतव्य के लिए एक गाड़ी

onoh Chand



2 2 :-

जाहर कुक विस्ताने का मांग पत्र (अक्रांग नोट पत्र) स्वी कार किया तथा पंजीकरण किया जिसके लिए मनी रसी द संस्था 043496 बनाया । पंजीकरण के साम में उन्होंने 21 बजे वेगन संस्था 20630 हैं आर०सींठ 22.4 माल लदाह के लिए प्लेस /आवींटत मी किया । दृटी मोरिन गनतव्य जिसे वाया करना शाह हाकर जाना था के लिए माल की कु किंग/लोहिंग पर लगाया गया प्रतिबन्ध वगेर किसी समय सी मा के था सत: पाट हैं वारा वेगन सम्भाण के बावजूद भी प्रयोग में नहीं लाया गया । माल माहा दर सूनी संस्था 37 भाग । (जिस्द 1) सामान्य नियम 201 के अनुसार चुँकि वेगन सम्भाण के बावजुद भी पाटी द्वारा उपयोग नियम तियम गया । अत: पंजीकर काण निस्ता हो गया और पाटी का को ह दावा नहीं रहा। नियम नुसार 150/- स्मया पंजीकरण शुक्त भी जह तहो गया।

मेसेज संख्या टी/221/एस सी/244 दिसाव 22-7-87 /24-7-87 के अनुसार लगाया गया प्रतिवन्ध निरस्त हो गया । मेरोज 24-7-87 को छोरान पर प्राप्त भी हुआ । श्री हि-शवन्द श्रीवास्तव की हिंपुटी 25-7-87 की माल लिपिक के पद पर थी। उन्हेंने 14-7-87 के पंजीकरण क्रम नं05 जो निरस्त था के पक्ष में 25-7-87 को नया वेगन संख्या 35762 जो यस इसी नाजायज य में आवंदित किया और लोहिंग कराया और कुछ किए गए माल का कारा वार कम नम्बर 759977 से 759982 दिनांक 25-7-87 को बनाया । टी/80 क्रम संख्या 5 पर दृटी मीरिन गनतव्य के लिए किया गया पंजी करण रहवान्य पंजी करण नहीं था। चैंकि स्हवान्स पंजी करण नहीं था अतः दिनांक 14-7-87 की पार्टी द्वारा माल होशन मालगोदाम पर लाया गया और बुविंग /लोडिंग के लिए उचित एम में भरागया अक्रिका नेष्ठ पत्र दिया गया । उक्त तिथि को वैगन लेख का माल लदान के लिए प्लेट पुनर पर उपलब्ध था और 2000 पंजीवरण के पक्ष में वैगन 20630 सम्भाण के बावजूद ं बी प्रयोग में नहीं लाया गया अतः नियमानुसार 14-7-87 के अ 21 वर्ष से 15-7-87 के 🛊 11, बजे कुल 14 धेटे पाटी के स्काउन्ट पर वेगन छहा रहा जिसके लिए वाहन विलन्ध शुक्त का 193/- स्पया तथा स्थान शुक्त का 2533/- स्पया देय हुआ जो पार्टी से वसूता जाजा चा बिर था । उपरोक्त राशिका जो रेखे को आय के स्म में प्राप्त होती । पाटी का नाजायज स्म में प्रायदा पहुंचाने के लिए श्री श्री वास्तव ने वदि नयती से 14-7-87 को प्राप्त हुए अफ्रेम नोट पत्र पर लिखी तारी स क्षिटंग/ओवरराइटिंग करके फेरबदल किया वो भारतीय रेलवे वर्षण्य नियमावली भाग-।। वे नियम 1461 तथा 3024 वा समू उत्तेपन था

भी हरिश्चन्द्र शीवासव द्वारा दिनाँव 14-7-87 को 12 कवे द्रोभीरने वाया वस्तारशाह के लिए एक गाड़ी अरहर कुक किए जाने का माँग पत्र स्वीकार किया गया है। टी/80 क्रम 5 पर उनके द्वारा हो सम्बद्ध स्म से लिला गया है कि लदान के लिए माल गोदाम पर माल उपलाभ है। पंजीकरण के पहा में उन्होंने उसी दिन वैगन संख्या 20630 द्लेस/आवॉटित भी किया है फिर उसी पंजीकरण के पहा में दिनांक 25-7-87 को वैगन संख्या 35762 यह हैं सी दलेस/आवॉटित किए जाने का को हैं प्रश्न ही नहीं था। त्री त्रीव संख्या 35762 यह हैं सी दलेस/आवॉटित किए जाने का को हैं प्रश्न ही नहीं था। त्री त्रीव संख्या के वे के से पामले में उन्हाका वदिनयती का हरादा सम्बद्ध पाया गया। उपरोक्त तथ्यों के बाधार पर प्रतिबंध के बावजूद माल की हुविंग/लाँडिंग का माँग पत्र स्वीकार करने, पंजीकरण करने, स्वीकार किए गए पंजीकरण के प्रश्न में आली वेगन सम्भाण करने सरकारी/कानी आँभीरी

03/20

- - - - 3/

House Chandra Seinda

13

अभिलेशों में वपटपूर्ण जालसाजी (विटिंग/ओवरराइटिंग) काने, बिना पंजी काण के वैगन का का लदान करने तथा जानबा कर रेलवे का 4726/- समया का घाटा पहुंचाने के लिए श्री हरिशचन्द्र श्री वास्तव को जिम्मेदार पाया गया।

उनके द्वारा किया गया उक्त अवरण उनाका कदाचार/झटाचार में लियाता स्वं झट आचरण करके रेलवे की भारत पहुंचाने का ठोस सकृत प्रस्तुत करता है। इस संवा में उनका आवरण सरकारी रेलवे अर्थवारी आचार संहता नियमावली नियम 1966 के नियम अ(अ) (अविकेश 3(1)(1), 3(1)(1) स्वं 3(1)(11) के विपरीत पाया गया।

3- जीव करने वा आदेश : 4

1 I Was

प्रशासित अधिकारी ने अपने पत्र संस्था - एलं हो / एसं एसं० - सी० / विज / 60 / 88 दिशांक ८ - ८ - ४४ के द्वारा अधोर नाशरी की जीच अधिकारी नियुक्ति किया है जो ही o एं आह o केस में पृष्ट संस्था 10 / सी ' पर उपल ध है ।

4- अ भियोजन पश्च का केस सर्व साध्य: -

अभियोजन पश्च द्वारा आ0रें कमनारों के विस्त्रक्ष यह अधियोग लगाया गया है

कि जब वह दिनांक 14-7-87 स्व 15-7-87 को गोन्डा स्टेशन पर मालका, के पद पर

कार्यात के तो प्रतिबन्ध के बावजूद भी तृती कोरन गन्तव्य के लिए 14-7-87 को स्क गाही

अहहर कुक किए जाने का मीग पत्र (अफ्रेश) षोट पत्र) स्वी कार किया, चुँजी करण किया

तथा माल लोडिंगाके लिए वेगन संस्था 20630 हर्ज अरिंगा पटिंग द्वारा प्रयोग में नहीं

कार्या गया और पंजीका करण निरास्त हो गया । श्री श्री वांस्तव ने कर नियंती से दिनोंक
लाया गया और पंजीका करण निरास्त हो गया । श्री श्री वांस्तव ने कर नियंती से दिनोंक
14-7-87 को पार्टी द्वारा लिये को दिया गया अफ्रेश नीट पत्र पर लिकि तारील का

किटंग /ओवर राहटिंग करके 25-7-87 काया और उन्होंने स्थान शुक्त का 4533/- स्थया

तथा पंजी करण शुक्त की जब ती का 150/- स्थया जो लिये को प्राय्त होता जान कुश्वर धारा

वहीं व्या ।

उपरोक्षत के सिद्ध करने हेतु निम्नलिश्वित सरकारी गवाहका बयान सर्व जिएह लिया गया:-

- 1) श्री पोठपोठ श्रीवास्तव, मुसता नि/गोरअपुर-आरोपि 2 से 14 सर्व 18 से 19
- 2) '' रामाकन्त, माल अधी शक आरोपि 15 स 17 •

उपरोक्षत के अति रिक्त निम्नलि अत हार्कूमें रहे प्रमा भी जीव के दौरान प्रस्तुत किया गया है:-

- 1) वेसेन संस्था- टी/ 22 1/ एस-सी/ 229 दिनांक 13-7-87 ·
- 2) टो/80 रिजहर अविध (जुलार 1987)
- 3) एस० स्म**्/ ७६ रिजटर (जुलाई 1987)**
- 4) आर्वारा नोह नव 759976, 77, 78, 79 और 80 तथा संस्थान अग्रेक्षण नोह
- 5) वैसेंचे संध्या जेड / 13/सो/10-87/629 दिनीव 1-2-88

3

Harsh Chandra Send

T-C

- 5- खाव पश का केल सर्व साह्य: दबाव पश में अपने को उन देश हलाया, परन्तु स्थने पश के को के बचाव गवाब प्रस्तुत नहीं किया ।
- 6- अतियों का विल्लेश सर्व साह्य: श्री शिशवन्ड श्रीवासाय, मान बाबु व विल्ल्ध निम्मिलियत सीरोप लगाये गये हैं:-

आरोप न0 -1) श्री विशिवन्त श्री वास्तव दिनांष ।४-7-87 स्व 15-7-87 का जब गोन्डा केशन स्टेशन पर सायशि थे तो उन्यंने प्रतिबन्ध के तवजूर श्री स्ती होत्न गन्तस्य के लिए स्व गाड़ी खारण कुत विरे जाने के लिए मांग पन (अग्रेशम नोट पन) स्वी क्या स्व पंजी करण किया तथा माल लिहिंग के लिए वेगन संस्था 20530 र्हा काराव्ही 0 21 देने प्लेस / अर्थिटन भी विश्वी । प्रतिदन्ध अनि-रिस्त होने के कारण उन्त वेगन पाटी द्वारा उपयोग नहीं लायो गया और पंजीकरण निस्त हो गया।

सारोप नं0- 2) श्रो चिरावन्द्रश्रेवास्तव, माल बाबू एवं आरोपित रेस दूमिंगरी नेपाटी द्वारा दिनांक 14-7-87 को दिसा गया स्ट्रेश्य नोट प्रत्न लिस अ तारो ध में स्टिंग/ओवर राव्हिंग करके 25-7-87 बाम्या एवं विना पंजीकरण के वेगन संस्था 35762 एस० की सीठ को कराया।

शारीप नं0-3) त्री शिरा वन्द्र स्वास्तव महत वाबु न जपने होट आवाण ठावे उन्होंने रेतवे को स्थान शुद्ध वा 4533/- एपया तथा पंजीकाण हुंचे दे छ ती का 150/- स्वया जो रेतवे की प्रस्त शेता जान स्थाकर धाटा पर्द्वाया।

उपरोक्त तीनी आरोपों के सम्बंध में रिवाडों स्वं प्रस्तुत सक्ष्म के बाधार पर आरोपित रिल कर्मवारों के विषद्ध निम्निलिश्वत मुद्दा करते हैं जिस पर चर्चा के प्रश्नात हो लगाये गेयआरोपों के निक्का प्राप्त होगें उ

मुद्दा र्सं0-1) क्या आरोपित रेल कर्मचारी ने दिनांव 14-7-87 स्थे 15-7-87 के दायने कार्यालय में वेगन संख्या 20630 रुधेआर०सीए को 21 को होत दिया सोर प्लेस करके उन्योंने को ब अल नहीं किया ।

मुद्दा सं0-2) का जो पित रेत कर्मधारी ने पाटी दिवारा अनिस्तित जलीन प्रतिवध के काल देगन उपयोग में नहीं लाया गया किर भी उपन पंजीकरण निरक्ष नहीं किया ।

मुद्दा सं० -8) क्या बारोपित रेल कर्मबारी को यह बानकारी थी कि हुनी बोरन गन्तव्य के लिए प्रतिबंध लागू किया गया है और पंजीकरण निरुद्ध हो जाना

आरोप नम्बर - 2

मुद्दा थं0-4) क्या आरोपिस रेख कर्मचारी ने पार्टी द्वारा दिनाँक 14-7-6% हो दिया गया अप्रेशम नोट में कटिंग/ बोवर राषटिंग किया और ब्रेंड दिया तो उसका करादा क्ष्य था एवं नियमक विस्त्रक्ष था।

मुद्दा ही0-5) क्या नियमानुसार पाटी को हो उसके द्वारा भी गये किया ने में

Horrsh Chondra Senor

TO



तापेश व्यवनी चिहिए एवं सब्द स्म से काटकर अपना बस्ताक्षर कर देना चाहिए का । आरोप नम्बर - 3

मुद्दा सं0 -6) क्या औरिषित रेल कर्मचारीं न टी/80 (रिजर में माल उपलब्ध होना दिखाया है यदि दिखाया है तो ऐसा करके उसने बदी नयती सर्व इक्ट आवरण का परिचय दिया है या भूल वश ऐसा हो गया है ?

मुद्दा मं० -7) क्या रिलंब को श्री हिरिस्ट श्रीवासिव माल बाब के भूल एवं गलत कार्य से स्थान शुरूज का 4533/- एमये का धारा हुआ ?

मुद्दा सं0-8) क्या नियमानुसार जब पटा द्वारा प्रशासनिक आधार पर मी वेगन उपयोग में नहीं लाया गया को पंजी करण निरस्त माना जायेगा तथा पंजी-करण शुक्त कुल 150/- स्मया जबत हो जाना चाहिए था ?

मुद्दा र्एं -9) क्या श्री हिरिश्च श्रीवास्तव मास बाह ने अपने फ्रेट आवण सर्व गतत कार्य करके रेसचे कमधारी आवरण नियम 1966 के नियम 3(1)(1), (11) सर्व (111) का उत्संधन किया है?

नारोप मन्बर - ।

मुद्दा सं0-1) इस सम्बंध में लिशयोजन पश्च के तरफ से दो गवाही का बयान तिया म गया । जिससे श्री पी0पी0श्री वास्तव, मुसतानि स्वंशी रामाकान्त, माल अधी क्षव हैं । श्री पी0पी0 श्री वास्तव ने अपने क्यान में कहा है कि गोन्हा रिस्ते हरेशन के मालवाह ने दिनोंक 14-7-87 के । माल गोदाम पर 'ब्रीच' का बेसेज प्राप्त होने पर जे जो तत्काल प्रभाव से लागू माना जातां है सुती कीरेन गुन्तव्य के लिए एक वैगन नम्बर -20630 हैं खार0सी 0 21 को प्लेस / अविदित किया स्वं उसका पंजीकरण किया तथा वैगन लोहिंग के लिए उपलब्ध कराया (आहरी0पी0 3 मुख्य क्यान)

इस सम्बन्धे की रामावाना माल अधीक्षक का भी बयान लिया गया। उन्होंने अपने बयान में स्पष्ट किया ह कि की च' का का हैसे कब प्राप्त हुआ। यह उन्हें याद नहीं है फिर उन्होंने बिसेज की प्रतिलिपि देख करके बताया कि उस पर हस्ताक्षर रहेशन अधीक्षक का दिनांक 25/7/87 का है। जोट एसट/बिटडी ट का अर्थ होता है मालअधी अव गीन्डा — मेने उपलब्ध 'डीव' केसेज पर हस्ताक्षर नहीं किया है है

(साठरोठपीठ-15 प्रस्त नंठ 3)

माल अधी क्षव श्री रामावान्त ने पुन: स्पष्ट किया है कि जहाँ तक उन्हें याद यह ब्रिसेज दिनांक 14-7-89 को 16 बस्ने टेलीग्राम द्वारा प्राप्त हुआ था जत: यह दि० 15-7-87 से हो प्रभावी माना जायेगा। (आठ रोठपो० -16 प्रश्न नंठ 4)

स्थी स्थित में श्री हिरिश्वन्द्र श्रीवास्तव माल बाबु को यह करना कि मेसेज 14/7 को जेके मालूम श्रा फ़लोर्स होताओं सहो नहीं हैं उनेही ने 14/7 को वैगन नंबर 20630 प्लेस कबके को हैं भूल नहीं किया ।

मुद्दा सं0-। सिद्ध नहीं पाया गया ।

मुद्दा प्रं0-2) श्री हा ए।चन्द्र भी वास्तव मांल बाबू दिं 15/7/87 को कार्य पर नहीं ---- थे एवं दिं 15/7/87 को श्री जगदीश प्रसाद ने देखा कि वेगन नम्बर

--- 6/

Harrish Chandra Seinde

T. C

18472 एन आर० से 0 अराब निकला और बुरी तरह में रहा है तो उसे प्रशासनिक अधार पर वी धड़ा किया गया । इसे माल अधीशक ने भी सत्यापित किया है कि जगदीश प्रसाद ने अपना रिमार्क्स ही लिखा है और वैगन नै० 19472 प्रशासनिक आधार पर वी धड़ा किया गया । (आ० री० पी०-। प्रशा 13)

पुनः यह भी सुनिश्चित किया है जियेगन का वीयदा प्रशासिक आधार पर हुआ । अतः पंजीकरण शुक्क जबत नहीं होना चाहिए (अश्विशिशिश-। प्रथ्न ।३) तथा इसमें कोह अक्कर जाल साजो नहीं हुई है । इस पर न ता कोह वाहन शुक्क की लगायां जो १९३०

मुक्काल्संब्द्धलक्ष्मं सुद्रा सं02 भी सिद्ध नहीं होता है।

मुद्दा सं0-3) च्रैकि माल अधीक्षय ने अपने जयान में यह स्वीकार किया है कि उन्होंने दिनांक 14-7-87 को 16 को टेली ग्राम प्राप्त किया था कि तृती को रन गन्तव्य प्रदेशन के लिये कि कि के मेंसेज जारी हुआ है अत: इसे दिनांक 15-7-87 से प्रमादी माना जायेगा । (आठरीठपीठ-16 प्रश्न नंठ 4)

श्री पीठपी अश्रीदास्तव ने अपने स्थान में वहा ह कि पंजीकाण एहक जडत हो। जाना चाहिए शास्यों कि वेगन पाटी द्वारा उपयोग में नहीं साया गया ।

जिए कित कथन सही है कि वंगन पाटी द्वारा उपयोग में नहीं जाया गया फिर श्रीय के सही है कि वंगन नं 20630 को कर्स- 4 को दे किया गया क्यों कि वंगन नं 18472 का प्रशासनिक अधार पर वी धहा किया गया 1, माल अधी शक ने अधे अपने उस्तर में यह स्वी कार िक्या है कि श्री इस्ति एक जीवास्तव द्वारा एस० स्न०/76 के क्र०सं०-5 पर अपने हस्त लिखित में बदलाव किया है उस पर श्री मेसर्स राम देव औवार मल का भी हस्ताक्षर होना चाहिए था जो नहीं हुआ । यदि पाटो न की हस्ताक्षर करें तो उसका प्रतिनिधि को हस्ताक्षर करेंसा चाहिए था यह माल बाब की भूत है। (आं)रो०पी०-17 प्रश्न 17)

पंजीकरण शुस्क जनत नहीं होना नाहिए व्यों कि वेगन नं 18472 का वीध द्वायल प्रशासनिक साधार पर हुआ है और क्र०सं० ची कि वेगन नं 20630 इंग्लंड 4 वी नियमत: दे दिया गया।

मुद्दा संध्या 3 सिद्ध नहीं पाया गुया 1

भाषा क्यों किया जाना चाहिए था। भ

मुद्दा सं० - 7) इस मुद्दा के सम्बन्ध में त्री पी०पी०त्रीवास्तव सरकारी गवाह ने अपने

Joseph Chondra Seivele

(AZU)

गया है।" में सफ्ट लिखा हुजा है कि 'यस' इससे सफ्ट होता है कि माल आ गया था।" (जाठ रोठ पीठ 2/3) परन्तु मालका अधीशक ने यह सुनिक्षित्र की स्ट्रे किम रिजस्टर में झाल आ में का कोई इन्दराज नहीं है अत: माल नहीं आया था (आठ रोठ पीठ 16/6) ऐसी दशा में माल का आना नहीं माना जायेगा। (आठ रोठपोठ 16 पूठ 6)

द्सारा प्रत्न य उठता है कि माल बाब श्री हरिस्वन्द श्री वास्तव ने टी/80 रिजिस्टर में क्यों माल अक्षत्र का प्राप्त होना दिस्राया है। अध्यक्षत्रक्रेप्रमेष्ठ आरोपित रेस कर्मचारी नियम 9 (21) के दौरान अपने एफ्टी करण में यह वहा है कि यह अवस्थक नहीं है कि माल आसे पर ही प्सरविध्य नोट भरा जाय । (आठ रोठपीठ-21 प्रत्न6)

माल बाबू ने अपैने स्कटो करण नियम 9(21) के दौरान स्वी कारिकया-टी/80 रिजस्टर में उलटा-पलटा रून्टराज कर दिया गया है। यह अपनी भूल के कारण हुआ है तथा यह भूल क्र सैं० 16 से ठो के कर दिया गयाहै।

विवाहों में गलती करना भी नियम विद्धा है जतः जा रेव्यमदारी की ऐसा गलत इन्यराज नहीं करनी चाहिए चूँकि लेन-देन की शिकायत किसी ने नहीं किया है क्षतः यह गलती ही माना जायेगा।

अत: ब्रेंब्र रेलवे को स्थान शुरु का 4533/- समये का कोर्ड घाटा नहीं हुआ रूप पूर्वी कि माल-माल गोदाम में तहीं स्था लाया गया जैसा कि रामा कान्त ने अपने ब्यान सम्ट किया है।

मुद्दा संध्या 7 असिदध पाया गया ।

मुद्दा सं०- ८) नियमानुसार यदि वैगन प्रशासनिक साधार पर 'वीथड़ा' किया जाता है तो ऐसी स्थिति में पंजीकरण शुंका जब्द नहीं होता है पार्टी को पिहले पंजीकरण पर वैगन का आवंटन होता है 1

मुद्दा सं0-9) श्रो हि एवन्द श्रीवासव मह बाबु ने प्याविह्य नोट में दिन्तुंव 10/7

में विटिंग एवं क्षेत्रर राइटिंग करके 25/7 अपने इस्तिलिप में नहीं
करना चाहिए था रेसा करके उन्होंने भारती य वाणिज्य नियमावती भाग-2 के झि स्थम
का उल्लंधन किया है। इसी प्रकार टी/80 रिजिटर में इन्होंने बिना
हि किया रिजिटर में माल अना दशाय हुए कालस में (हो - एस) दशाया है जिसे हन्हों
ने बल बताया है और बरहाई कि वह इसर्सं0 16 से ठी के कर दिया गया है।

अग्रेक्षण नोट में दिनांक 10/7 को 25/7/87 ज़नको परी से ही कटवा करके या दूसरा अग्रेक्षण नोट भरवाना चाहिए था ऐसा करके यन्हींने भारतीय सवा अवाण संधिनियम 3(1)(11) स्वं 3(1)(111) को उन्लंधन किया है।

निका! - त्री हरिशवन्द श्रीयास्तव,माल बाबू,गोन्डा (अब लग्न-ज शहर) उपलब्ध रिका-डो स्वं साक्ष्यों के आधार पर भारतीय रेल सेवा आवरण अधिनियम 1966 के नियम 3(1)(11) स्वं 3(1)(111) के उर्ल्धन के दोशी पाये गये ।

जीव अधिकारी ।

Hornshahandra Selm

A25

In the Central Administrative Tribunal Circuit Bench Lucknow

0.A.No. of 90

Harish Chandra Srivastava

Applicant

Vs. Union of India & others

Respondents

Annesure No.

N. E. RLY.

DIVL.RLY.MANAGER(C)'S OFFICE LUCKNOW: Dated 30/1/90

No.1D/SS-C/Vig/60/88.

Shri H.C.Srivastava. Sr.GC/IC through DCI/ASH.

Ref: Your appeal dated 22.1.90 against the orders of DCS.

Having considered your appeal dated 22.1.90 the undersigned has passed the following orders:-

" At the time of registration SPS has written in T-80 Register that goods was available at the time of registration. At the time of registration 5 Forwarding Notes of 45 bags and 4 of 150 bags each confirms that consignment were available on 14.7.87. Since restriction was imposed on 14.7.87, some consignments were booked on 25.7.87 with over writing in dates without any initials. Hence his appeal is rejected".

> (V. K. Tewari) प्रदर संहक्ष दोनिक्य अधीष्ट पूर्वीचर रेहारे, हरू रह

In the Central Administrative Tribunal Circuit Bench Lucknow C.A.No. of 90

Azio

Harish Chandra Srivastava

Applicant

Union of India & others

Respondents

Annesure No. 3

प्वीता रेलवे

वार्यालय मण्डल रेल प्रबन्धक,

प०सै० एलडी/एसएस-सी/विज/६०/८८ लखनऊ दिनाँक 26-3-1990

श्री एच०सी०श्रीवास्तव, प्रवर माल बाब्/लबनऊ सिटी, द्वारा प्रवानि० ल०ज०

सन्दर्भ: आपकी रिवीजन पेटीशन दि09-2-90 ।

आपकी दिनांक 9-2-90 की रिवीजन पेटीशन पर विचारोपरान्त अधो-इस्ताक्षरी ने निम्न आदेश पारित किए हैं : -

" मैने श्री एव०भी०श्रीवास्तव, प्रवर माल बाब्/लखनऊ सिटी को दि० 9-2-1990 की संदर्भित पुनरीक्षण याचिका सहित पूरे केस का मली भाति अध्ययन किया । इस सम्बन्ध में मैं इस निष्कर्ष पर पहुँचा कि :-

- 1) टी 80 रजिस्टर की प्रविष्टियों के अनुसार वैगन (पंजीकरण के समय माल उपलब्ध था।
- 2) सम्बन्धित परवाहिंग नीट में किटिंग/ओवर राइटिंग सम्द है दिनांक 14-7-87 को ओवर राइटिंग द्वारा 25-7-87 किया गया है)। इस प्रकार के ओवर राइटिंग पर पार्टी के हत्ताक्षर होने चाहिए थे, जो इस केस में नहीं है। मैंने स्वयं उक्त प्रारवाहिंग नोट को देखा है।

उपलब्ध अभिलेखें तथा साध्यों से उपरोक्त बातों की पुष्टि होती.है अत: श्री श्रीवास्तव को व्यक्तिगृत सुनवार की सुविधा दिस जाने का कोर्र कारण प्रतीत नहीं होता ।

अतः श्री श्रीवास्तव की संदर्धित पुनरीक्षण या चिका अस्वीकार की जाती है। उन्हें सक्षम अधिकारी द्वारा किंद्रया गया दण्ड उचित और न्यायसँगत समझा जाता है।"

> े <u>27.3</u> 90 (**क**नील आर०वे०सिंह)

जपर मण्डल रेल प्रबन्धक/लबनऊ

Horist Chandra Severles

TAJ.

tral Adries प्रतिवादी [रेस्पान्डेन्ट] Harith Charadra Srivastage मुकदमा नं० ऊपर लिखे मुकहमा में अपनी ओर से श्री Gai 1. C. Charteen coli को अपना वकील नियुक्त करके प्रतिज्ञा (इकरार) करता हूँ और लिखे देता हूँ कि इस मुकद्दमा में वकील महोदय स्वयं अथवा अन्य वकील द्वारा जो कुछ पैरवी व जबाबदेही ब प्रश्नोत्तर करें या कोई कागज बाखिल करें या लौटावें या हुमारी ओर से डिगरी जारी करावें और रुपया वसूल करें या सुलहनामा व इकबाल दावा तथा अपील निगरानी हमारी ओर से हमारे था अपने हस्ताक्षर से दाखिल करें और तसदीक करें या मुकद्दमा उठावें या कोई रुपया जमा करें या हमारी या विपक्षी (फरीकासनी) का दाखिल किया हुआ रुपया अपने या हमारे हस्ताक्षर युक्त (दस्तखती) रसीद लेवें या पंच नियुक्त करें-वकील महोदय द्वारा की गई वह सब कार्यवाही हमको सर्वथा स्वीकार है और होगी मै यह भी स्वीकार करता हुँ कि हर पेशी पर स्वयं या किसी अपने पैरोकार को भेजता रहूँगा मुकद्दमा अदम पैरवी में एक तरफ मेरे खिलाफ फैसला हो ्रदर्शको जिम्मेदारी मेरे वकील पर नहीं होगी इसलिए यह वक्रालतनाम् सिख दिया प्रमाण रहे और समय पर काम आबे। साक्षी (गवाह) साक्षी (गवाह)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL. CIRCUIT BENCH, LUCKNOW.

O.A. No. 157 of 1990 (L)

Harish Chand Srivastava

• • • • • Applicant

Versus

Union of India and Others

.....Respondents

COUNTER REPLY ON BEHALF OF ALL THE RESPONDETS

I, S.P. Kanskal working as Dul Countl-Supall in the office of the Divisional Railway Manager (P), North Eastern Railway, Ashok Marg, Lucknow, do hereby solemnly affirm and state as under:-

- That the official abovenamed is working 1. as Dud Comel Sufalt in the office of the Divisional Railway Manager(P), Ashok Marg, Lucknow and he is fully conversant with the facts and circumstances of the case and has been authorised by the respondents to file this counter reply on their behalf.
- That the contents of paras 1, 2, and 3 of 2. this original application do not call for reply.
- That reply to the contents of para 4 of this 27 original application are as below:-

Contd....2

पूर्वीसर रेलवे

3.



That the contents of para 4(i) of the original application are not admitted as alleged. The applicant namely Harish Chand Srivastava was appointed as Goods Clerk in scale of Rs. 110-200 on 27.2.63 in Jodhpur Division of Northern Railway. The applicant was transferred to North Eastern Railway on mutual exchange with Janki Lal Chitra and was posted under Divisional Commercial Superintendent, Gonda. The applicant was promoted as Senior Goods clerk in scale of Rs. 330-560 on 26.2.80 and was posted at Gonda. The applicant was awarded following punishments during his posting in Northwest Eastern Railway.

- Witholding of Increment for one year-NIF No. C/PMY/251/12/65/LA/26 dt. 2.8.67
- Censure NIP No. C/Claim/73/53 dt.
 29.11.73.
- 3. Censure C/HCS/GC/76 dated 19.1.77
- 5. Witholding of Increment of 6 months NIP
 No. LD/SS-C/Vig./52/78 dt. 17.11.78
- 6. Recomery of Rs. 73.50 NIP No. C/8/TIA/ GD/8/19 dated 20.11.79
- 7. WIR 2 years NIP No. LD/SS-C/Vig/3/82 dated 30.8.82.

Contd....3

अण्डल गाजिज अधीसमा

पूर्वीत्तर रेलंब



- 8. Stoppage of 3 set of passes for one year NIP No. T/Rest/GD/820 dated 30.8.82.
- 9. Witholding of Increment for one year NIP No. LD/SS/C/Vig./48/89 dated 26.11.83.
- 10. Witholding of increment for one year-NIP No. C/316/T-5/86 dated 21.7.86.
- 11. Reduction of 2 years to lower grade NIP No. LD/SS-C/Vig./50/82 dated 25.11.80.
 revised vide order dated 10.4.87.
- 12. Censure NIP No. C/65/CI/Saharsa/86 dated 19.12.86.
- of increment

 13. Witholding/for one year NIP No.

 LD/SS-C/Vig./21/87 dated 26.5.87.
- 14. Witholding of Increment for one year C/82/1/34/Misc/87 dt. 16.10.88.
- 15. Reduction to lower stage of time scale for 3 years NIP No. LD/SS-C/Vig./60/88 dated 27.12.89.
- That the contents of para 4(ii) of the original application are not admitted as stated. The applicant was only temporarily transferred from Gonda to other station till the resumption of duty of another Senior Goods Clerk namely Sri S.F. Tiwari in the Administrative interest vide order dated 28.5.82. He was again transferr

Contd....4

ाण्डले[∨]वाणिज्य अश्रीक्षक

4.

पूर्वीतर रेलवे सल्यक



back to Gonda in the same capacity vide another order dated 9.11.84. The applicant remained at Gonda upto November, 1987.

- That first half of the para 4(iii) of this original application are categorically denied.

 Regarding second half of the said para so far it is matter of record are admitted but rest of the contents of the said para are denied.
- application are admitted, After completing the term of his punishment of reduction to lower grade for two years awarded to the applicant vide NIP No. LD/SS-C/Vig./50/82 dated 25.11.86 and revised vide NIP No. even dated 10.4.87 the applicant was again put back to his substantive post of Senior Goods clerk Grade Rs. 1200-2040.
- 7. That in reply to the contents of para 4(v) of the original application, it is stated that the applicant was served with a major penality memorandum No. LD/SS-C/Vig./60/88 dated 8.8.88 on the basis of Vigilence check. Any allegation contrary to it are denied.
- 8. That in reply to the contents of para 4(vi) of the original application, it is stated that the Enquiry Officer held the applicant

Contd.....5

अण्डल वाणिज्य भवीश्वर

पूर्वीतर रेलवे वजनक



responsible for violation of rules 3(i), (ii) and (iii) of Railway Service Conduct Rules, 1966. Any other allegation contrary to it are denied.

- application are categorically denied. The notice x for imposition of penality was correctly been issued strictly as per DAR Rules. The applicant was also provided with the reasonable opportunity available under the rules and the order has been passed after due consideration and application of mind. There is no illegality or irregularity in the said order.
- 10. That the contents of para 4(viii) of the original application are categorically denied. The said orders have been passed after due consideration and application of mind strictly as per DAR Rules.
- That the contents of para 4(ix) of the original application being vague, hence denied. The reasons for imposing the penality has clearly been in indicated in the orders passed by the competent Authorities. Any allegations contrary to it are denied.
- 12. That the contents of para 4(x) of the original application are wrong, hence

Contd....6

नण्डल वाणिज्य अवीदान

पूर्वोत्तर रेखवे



denied. Sri Rama Kant Goods Superintendent
North Eastern Railway, Gonda has clearly
deposed the responsibilities of the applicant
in his statement. Any allegation contrary
it are denied.

- of the original application, it is stated that it is not mandatory for the Appellate Authority or the Reviewing Authority to give personal hearing to the employees in each and every case. Accordingly in this axes. case also the said authorities did not consider the personal hearing of the employee necessary hence the same was not granted to the applicant.
- That the grounds mentioned in para 5 of this original application are vague, irrelevant, misconceived, illegal and not applicable to the instent case and being devoid of any merit, this original application deserves to be dismissed.
- 15. That the contents of paras 6 and 7 of the original application do not call for reply.

Contd.....7

गण्डल वाणिज्य 🎢

पूर्वीतर रेववे

लरान**क**

(A3h)

of this original application, it is stated that the applicant is not entitled to any relief.

This original application has no merits and accordingly is liable to be dismissed with costs in favour of the answering respondents and against to the applicant.

Lucknow.
Dated: 6/14/90

TOBE THE SHE

VERIFICATION

I, the official abovenamed do hereby verify that para 1 of this reply is true to my personal knowledge and those of paras 2 to 16 of this reply are believed by me to be true on the basis of records and legal advice.

Lucknow.
Dated: 6/12/90

पूर्वोत्तर रेजवे

3 15

No th

(R25)

IN THE HON BLE CENTRAL ADMINISTRATIVE TRIBUNAL

CIRCUIT BANCH AT LUCKNOW

O.A.No. 157 of 1990 (L)

Harish Chandra Srivastava

... Applicant

Versus

Union of India & others

.0pp.Parties-

Rejoinder to the counter reply on behalf of respondents filed by Sri S.P. Kaushal.

1. That the contents of paragraphs 1 and 2 of the counter reply need no comments.

That the contents of paragraph 3 of the 2. counter reply as alleged are wrong hence denied and those of contents of paragraph 4(1) of the application are reiterated as correct. It is stated that the applicant was promoted as Senior Goods Clerk in the scale of Rs 330-560 on 26.2.80 keeping in view the experience and service record and as such the adverse material related prior to that date is of no significance the reafter. Sri Uma Niwas Singh was transferred and posted as Vigillance Inspector attached to the Railway Board, New Delhi in March/ April, 1982 and as such thereafter he manipulated and concocted stories and allegations against the applicant which resulted into punishment, transfers and harass-

feel duplical feel duplical and Adu

filed today

House chardres and a

(2)ment in other manner which is evident from the perusal of the punishment stated in the para under reply. The punishment ARREXUES indicated at serial number 11 has been challenged before the Hon'ble Tribunal at Allahabad through original application number 418 of 1987. The next date of hearing in the said case is fixed for February, 1991. The punishment at serial number 15 is under challenged in the above said application. However the statement of Sri P.P.Srivastava, the defence witness of this case stated in the entire departmental enquiry on 3rd January, 1989 that the action against the petitioner is being initiated on the directives of the Railway Board as an exparte enquiry has already been conducted at the level of the Railway Board in which it is stated that the charges have already been proved. As such the departmental enquiry conducted agains t the applicant was only an eye wash and completion of formalities as the punishment was pre-determined and decided by the Railway Board itself. A copy of the statement given by Sri P.P.Srivastava on 3rd Jan. 1989 is being annexed herewith as ANNEXURE No. R-1 to this Rejoinder.

3. That the contents of paragraph 4 of the counter reply as alleged are wrong hence denied and those of paragraph 4(ii) of the application are reiterated as correct. It is stated that the applicant was transferred on the initiate of

Sri Uma Niwas Singh and the transfer of Sri S.P. Tewari has no relation or link with the transfer of the applicant.

- 4. That the contents of paragraph 5 of the counter reply as alleged are wrong hence denied and those of contents of paragraph 4(iii) of the application are reiterated as correct.
- 5. That the contents of paragraph 6 of the counter reply as allefed are wrong hence denied and those of contents of paragraph 4(iv) of the application are reiterated as correct. It is stated that the said punishment was awarded due to Sri Uma Niwas Singh on false and fabricated charges.
- 6. That the contents of paragraph 7 of the counter reply as alleged are wrong hence denied and those of contents of paragraph 4(v) of the application are reiterated as correct. It is state that the chargesheet was issued on 8th August, 1988 on the basis of which the humble applicant has been punished which is under challenge in this case. It is here relevan to be stated that the entire chargesheet dated 6.7.1988 was issued to the petitioner for major penalities which was droped due to the statement of Sri P.P. Srivastava on 3rd January, 1989 which has been annexed as Annexure No. R-1 to this Rejdinder. The chargeshee which resulted into the punishment is under

Harvon chamohaserola



challenge in this application was issued for the reasons that the said chargesheet dated 6.7.1988 was droped. The complete stories were concocted against the applicant by Sri Uma Niwas Singh.

A copy of the chargesheet dated 8th August, 1988 is being annexed herewith as ANNEXURE No.R-2 to this Rejoinder.

7. That the contents of paragraph 8 of the counter reply as alleged are wrong hence denied and those of paragraph 4(vi) of the application are reiterated as correct. It is stated that the perusal of the enquiry report dated 15th November. 1989 reveals that none of the charges were proved against the petitioner. However, while deciding the issue number 4 and 5 the enquiry officer has held that the change in date should not done by the concerned party and at the same time he ha held that the date was changed by the applicant. In the concluding paragraph of the enquiry report only rule 3(ii) and 3(iii) were sought to be proved without any basis and reason which shall be evident from the perusal of the enquiry report itself. The punishing authority without giving the show cause to the applicant punishe him which is bad in the eyes of law keeping in view the Hon ble Supreme Court judgment. The punishing authority has punished the applicant through a nonspeaking order as no evidence, documentary statement has been discussed by the

punishing authority.

Harishelandra Sulan

(K3g)

That the contents of paragraph g of the counter reply as alleged are wrong hence denied and those of paragraph 4(vii) of the application are reiterated as correct. It is stated that as per Hon'ble Supreme Court judgment the show cause notice prior to the punshment was necessary and as such the principle of natural justice has not been complied with and the punishment order is liable to be set aside by this Hon'ble Tribunal. The applicant submitted an appeal dated 22.1.1990 to Opposite Party No. 3 and also demanded for personal hearing. The Opposite Party No.3 without giving any opportunity of personal hearing to the applicant rejected the appeal of the applicant through order dated 30th January, 1990. A perusal of the appeal's rejection order dated 30th January, 1990 reveals that the availability of consignment on 14th July, 1987 is said to be proved where as according to the report of the enquiry officer, it is evident that due to the statement of Sri Rama Kant the said charge was not said to be proved. Also the findings given by the enquiry off cer regarding cutting of date from 14th July, 1987 to 25th July, 1987 in the hand writing of the applicant has also not been referred and reversed by the appellate The only allegation proved by the au tho ri ty. enquiry officer has been reversed by the appellate authority and in regard to entire charge the findings of the enquiry officer has been reversed by the appellate authority.

Harvinchon dassolc

(Rego)

and the entire record of the enquiry is bad in the eyes of law. But yet the appeal of the applicant has been rejected as no opportunity was given by the appellate authority. Opposite Party No. 3 prior to reversing the findings of the enquiry officer in regard to availability of the assignment of 14th July, 1987but it was necessary in compliance of the principle of natural justice. The appeal rejection order is bad in the eyes of law. The facts and reasons stated in the appeal may be treated as a part of the rejoinder. A copy of the statement of Sri Ramakant recorded on 2.8.1989 in the departmental enquiry and the appeal dated 22.1.90 is being annexed berewith as ANNEXURE No. R-3 and R-4 to this Rejoinder.

9. That the contents of paragraph 10 of the counter reply as alleged are wrong hence denied and those ofparagraph 4(vii) of the application are reiterated as correct. It is stated that the applicant submitted a revision petition to Opposite Party No. 2 on 9.2.1990 against the appeal/representation's rejection order dated 30th January, 1990. The applicant submitted before the revision authority that the findings recorded by the appellate authority is in conflict with the entire record of the enquiry officer and the as such the appeal rejection order is bad in the eyes of law. But the Opposite Party No.2 rejected the revision petition of the applicant

Horse Chandra Didan

(Ryl)

by a nonspeaking order through order dated 26th March, 1990 and reiterated the findings recorded by the appellate authority. It is here relevant to be stated that the applicant demanded an opportunity of personal hearing before the revision authority but the same was rejected by the revision authority also without any reason and rhyme. The review petition's rejection order is in utter violation of the principle of natural justice as such it is bad in the eyes of law. A copy of the revision petition is being annexed herewith as ANNEXURE No. R-5 to this Rejoinder.

That the contents of paragraphs 11 and 12 10. of the counter reply as alleged are wrong hence denied and those of paragraph 4(ix) and(x) of the application arereiterated as correct. It is stated that no reasons have been recorded by the punishing au thority while passing the order dated 27th February, 1989. The enquiry officer has only proved the charge pertaining to cutting of date from 14th July, 1987 to 25th July, 1987 in the hand writing of the applicant which has been reversed by the appellate authority and the review. ing authority but yet the punishment has been reiterated and imposed upon the applicant. No opportunity of personal hearing or show cause was given either by the punishing authority appellate authority and reviewing authority prior to passing the order which was necessary

in the compliance of the principle of natural

Hornochandrassold

justice. A perusal of statement of ri Rama Kant Annexure No. R-3, it will be evident that no charge is proved against the applicant, but yet the applicant has been punished without any rhyme and reason.

- 11. That the contents of paragraphs 13 and 14 of the counter reply as alleged are wrong hence denied and those of paragraphs 4(xi) and 5 of the application as alleged are reireted as correct. It is stated that the orders imposing punishment upon the applicant were passed in utter violation of the principle of natural justice. The findings have been recorded against the petitioner without any basis which shall be evident from the perusal of the appeal and the review petition No opportunity of personal hearing was given despite demand. According to the law. Grounds are tenable in the eyes of law and the application is full of merits and deserves to be allowed with all reliefs claimed in the application.
- 12. That the contents of paragraph 15 of the counterreply need no comments.
- 13. That the contents of paragraph 16 of the counter reply as alleged are wrong hence denied and those of paragraphs 8 & 9 of the application are reiterated as correct. It is stated that the applicant is entitled for the relief claimed in the application along with interim relief.

Harrishehandra seda

The applicant has also moved an application for interim relief on 3rd September, 1990 due to the fact that the applicant is suffering irreparable loss due to punishment imposed upon the applicant. The applicant is suffering about Rs 1000/- per month due to the punishment imposed upon bim by the Opposite Parties which is under challenge by the applicant. The applicant and his family members are also suffering financial hard ship due to the bad and illegal punishment order. The application is full of merits and deserves to be allowed.

VERIFICATION

I, Harish Chandra Srivastava, Aged about
45 years, Son of Sri Merai Lal, Resident of TIG

NER Railway Colony, City Station, Lucknow do hereby solemnly affirm and state and do hereby verify that the contents of paragraphs 1 to 13 of this Rejoinder are true to my personal knowledge except the legal averments, which are believed to be true.

Nothing material has been concealed and no part of it is false, so help me God.

Signed and verified on this day of.

January, 1991 at Lucknow Harroh Chard

APPLICANT.

Dated:

Amexure 210-R-1

Annesare N. R-1

पेज नं ई

र्सं८ एः की/ हसस्स-संV विज/51/ र्वं८

श्री स्व०सो०श्रीनास्तव माल बाजू गोंडा के विरद्धं अनुशासनिक जी व कार्यधारी । विनां : , 3-1-1989 स्थानः - गोलानुर ।

त्री पोठपोठलीवास्तव मुसतानि(सरकारो गवाह) वा नयान :

श्री हिरिश्चन्द श्रीडास्तव मात लिपिक गोहा के विस्ट्रिंघ होर्ड द वारा केंजा गया एक परिवाद प्राप्त हुआ था । किरुश्न परिवाद में माननिय संसद सदस्य श्री चन्द्र शेकर । अपान हुआ था । किरुश्न हुआ आरोप लगाया गया था । आरोप के सन्त्रध में विस्तृत जीव पहलाल किया गया एवं संव्वध्वित अभिलेको को बान-बीन किया गया । कान-बीन में एक जारोप आठं कर्मचारों स्व अपने जनुमाग प्रभारों के सार अपने आचरण करने का आरोप अरांतः सही पाया गया था । स्व मस्टर रोत में बिरुश ओवर राइटिंग कर अनुचित लाम प्राप्त करने के सम्बन्ध में लगाया गया था। इस मन्त्रध में विस्तृत जीव रिपोर्ट बोर्ड को प्रेमित किया गया सिर्य पाया गया था। इस मन्त्रध में विस्तृत जीव रिपोर्ट बोर्ड को प्रेमित किया गया बिर्व पाया कि की किया हिंद आरोप एक किया गया कि निर्वेश दिया कि की कि हिरिश्चन्द श्रीवास्तव के विस्ट्रध डीर्घ दंड आरोप एक क्या विक पदा धिनारों मन्त रेल शब्दधक लक्ष्मक के सुवित किया गया और अनुसास निक पदाधिकारों दवारा श्री श्रीवास्तव के विस्ट्रध अनुसासनिककार्यवां के लिय दोर्घ दंड आरोप पत्र आरो कियागया । इस सन्त्रध में मेरा कर इसात है । और में अपना बचन समस्त करता है ।

बबाव सहायमद्वारा पृष्ट गये प्रश्न व उत्तर

बबाव सहायकिन इन्हां त्यात वियों हे किन्होंने उन्होंने इस मामले में अन्यानन अन्यामन सन्बन्धित अभिरेज़ों का चान गर्म जिया है। अतः जिरह देखिये अन्य तिथि निर्धारित कि बाह्य । इनाम अनुरोध जीव अधि मानु सिया ।

कार्ये भिर्मातियाँ विवास संशयक

संभाग गदारे

जांव अधिकारी

Horish Chandra Serolar

Pomexura 20. R2

रस्ताती रेलवे कर्णनारी सवा अगुआहान रूव अपील निमण 1968 के निमण व के अलीगर मुहेग्द्राते। क्रापनारी के लिए सी सिहा चन्द्र श्रीमारताव माल लिएने जेग्द्रा महात के विह्य वीर्धवा

अग्रहाग्रामः - ।

। न्द्री हरिक्का न्यत् न्द्रीवास्तव माल त्लापेद न्नोण्डा अस्योत के बिह्द व्यानम् (प्रव्यानार में लिएता प्र भूटर आस्त्ररण क्रिक क्लो सा स्रोत प्रदूतां जात का कारोप)

नी हरिन्ना चत् -श्रीनास्तव विकाद 14.7-87 तला 15.7.8, की जब गाण्या अमर्गात रत्तेव स्ट्राप्त काल गोराण वा माला गाणिक के पद पा मार्पेस्त के अपने मर्तायों भा पूर्ण विष्ठा इसामपारी एनं एन कर्तावाकिक देलने मणेत्रारी के क्रिय में अगुपालन निष्यति में निष्यति मी पिवम में असमात वाम ग

प्रतिवल्प के वावज्य भी दर्श कोरेन गत्रत्व के लिए 14.7 87 की एक गर्ड भरहा दुन किए आहे का मारापत्र (अप्रक्रण होटे पत्र) म्नीना किण, पत्रीनारा किण त्या मात लीटिया के लिए नेजा सेरव्या 20630ई आर सी 21 बजे प्लिस/अतिहिंद भी किण जिल्ला जिल्ला के लिया जिल्ला के लिया प्रतिकार के लिया के लिया प्रतिकार के कि लिया के लिया प्रतिकार के जिल्ला के लिया प्रतिकार के जिल्ला के लिया के के लिया के लि उत्होंने स्वातश्रक्त मा 4533/- विषपा त्वा पेजीमण श्रुल्य मी अन्तीमा 150/- (रिपपाजी रलवे का प्राप्त होता आगत्र का कारा पढ़ जापा।

क्षी हिर्म चत् की बात्तव हमा किपागण उत्प आत्राण इतमा अस्पेत मूर्तवा केपात भागवा न होने भा स्वत प्रस्तुत अता है। इस सेविभ में उन्हें ने भागतीप रेलवे वाणीना वित्रणविशो भागा ॥ के वित्रण 1405 तमा १4 ०७ मा उर्ग ह्या में उल्लेखन प्रीण और

219114/ 1/c/1903

Fillenuz - ...

- भारत आमरण भार वेरते की अती पर्मा अते का दोकारोप ।

नी हिर्मित निता श्रीवास्तव किंगा 14.7.8) कर्ष अप ओण्डा अपना केले बहरात माल गोनाप पा माप्रित को उन्हों ने वापा अल्ला आए। माल की गुलिंग न माने मा श्राणिक्या मसेन में केन किंग ही/221/50/229 किंगाम 18.7.87/(4.7.8) मी स्पष्ट (त्रप () अविहेला क्राफ्न हिर्म

House Chandra Syd

Aug.

अपरोक्त हवनी के आणा पर प्रतिवल्य के वावज्यद माल भी खालेग/तोजिंग मा नेम पर्म स्थिता करित प्रतिक्रिया किए मार पेमांकाण के प्रमा थे रमाली केंग्रा कारण मार्ग स्थिता क्रिया के स्वाप थे रमाली केंग्रा कारण मार्ग स्वाप के स्वा

क्षी हमित्र ने क्षित्र के प्लिए कि क्लेकार व्यापा अपा

अतमें हाम मिणा मणा अतम आग्नवण इतमा मंदाना (प्रव्यानार में 'लिएता हने प्रव्यानात) मास्ति वेला की प्राप्ति का मिला कि प्रकार कार्ति का मिला के अतमा आन्वण सकतारी तलने मार्पना कि आनार सक्ति कि मार्पना 1966 के निर्मण 3 (1)(1), 20(1) एने 3 (1) (11) के निपरीत वापा गणा

219174/ 14 donz

स्गालमार -3

उ पिश्वश्नानीप प्रमिष्य नजिनके आत्वा पर आरोप विकाशेय अनव्यानि हैं 1

3.01. मसेन सेटला ति/221/5c/229 () मिनाइ 13.70) गृह प्रमाणि वारिणा कि नाणा वल्ला आए माल की बुलिंग / मोडिंग के लिए प्रतिनाम माता किला और निकानिमार 14.70 के जिए माना किला हामा किला किली किली की किला कार्य के जिए माना किला हाणा स्वीमार की किला आता कार्या के जिए माना किला हाणा स्वीमार की किला आता कार्याहर का

उ.05. नव मा पेजी मरण स्वीमार मिया गाम और प्रतीर प्रेरल ०43 496 आरी क्रियागामी १४१७ में प्रती क्रियागामी १४१० में प्रती क्रियागामी भीषा अप १०५० मा मियाजाप कीरवा मरण कर प्रकारित मीषा कि भी श्रीमामण हारा पेजी मरण व्याप १०६० में प्रती के प्

3.05 अर आर तेला 759976, -17, 78/ 79, 80 में खाम खेलान अग्रेषण तोट प्रम मह प्रमाणित करिंग कि सूर्व अग्रेषण नोट प्रम पर पारी हारा 14.7.8) मा लिखागुमा तारीहरू करिंग/ कोवा गई हिंग काने 25.7. 8) बतापा ग्रामा

House chan dra sudar

(En 4 / IL/ W(903) PTO

(Brish)

Bronexwesto. R-3

南南水

जनस्व मात बाबु गेडा यतभान में तबनजा सवैके । व्यक्तध जनुशासनिय जीव कायविशि । इयनांक -2-8-89 मोरखपुर ।

ग्रे_रम्किट्--म्प्-ल्धेहेक्(स्वारो-ग्वाह) स्व-क्रानः -

विनां 14-7-87 की 2 केंगन एक सनद नगर एंव एक द्तांकोरिन के लिये 21 की राव में एकाट ह्ये। न्यांक राव का समय था क्विलिये दोनी वैगन उस दिननी जद सके । दिव 15-7-87 को सुबह देखा गया कि गाड़ी हैंव 18472 में रात के पानो बरसने से पानो ब्रु कर कुछ इस् देखा गया कि गाड़ी वरसात का समय होने के कारण तथा माल को द्र जाने के कारण चुता हुआ क्यान न तो पार्टी ने सादा न हो उसकी एलाउन क्या गया। कि वोकि राहे में पानो बरसने से माल ब्रुरो तरह भाग सकता था तथा है वो कलम हो सकता था। उत्तर्ध आत तथा कर्मचारों के विद्युध लापरवाहों पर जारोप जन सकता था। उत्तर्ध उस गाड़ी को विद हा कर दिया गया। तथा दूसरो गाड़ी संव 20630 विस्था नम्बर आवंटन रिजस्टर में पहले था अर्थात इक्ति 4 पर सनत नगर के लिये लदवाया गया। जिसको टिप्पणे एस एन/76 में क्यिरत कर्मचारों को जगदीश प्रसाद द्वारा दिव 15-7-87 को विद्या गया। तथा मेरे द्वारा संव्याप निर्मा क्यान समादत हुआ।

काव सहायक द्वारा पूर्व गये प्रश्न व उ र र --

1-30 जो बेगन दृतीओं एन स्व सनद नगर है। एलाट हुने उनेके एलाट मेन्ट में कोई जो नको उता नहीं किया गया ।

2-30 जो तृतीका रन के तिथे 18472 सो स्न जारें। वद द्रा हुजा वह

प्रशासिक जाधार परावद द्वां हुना । और इसका पंजनरण बतला रहा। 3-30परले सनस नगर के लिये गादी नैं। 18472 स्लाट क्यां गर्वा था।

Harrish chalena Strolan Anglish All 2189

Reid

पेज नै०। 6

4-30 मेंसेज दिए 13-7-37 में यह नहीं लिखा है कि यह इम्मिजियेट इपेक्ट (तत्काल एम से प्रमादी होगा) यह में मिसेज देखा तर कता एहा हूं। यह मेसेज जहां तज मुझे याद है कि गीवा स्टेशन पर 14-7-87 (टेलीग्राम) को प्राप्त हुआ था। वरीज 16 बजे अतः पह 15-7- से प्रमादी होगा क्यों क उसने हा जिल्हा है कि बात न ने कही गयी है। बही नियम हर कैस में लागू किया जाता है। यह नियम हर कैस में लागू किया जाता है।

5-30 स्टी बंग राजसर के अनुसार तृतीकों। रन का भेजा जाने वाला भाल स्थान पर उपलब्ध नहीं था।

6-00 टी 0 80 रिजस्टर में कालम 'क्या मान जा गया है '' के अन्तर्गत.

विशेष के अन्तरांत जो एस तिस्ना है जिसका मतलब यह लगाया जा रहा है कि माल आ गया है वह सही नही है। क्यों कि अगर माल आ गया होता तो और माल स्टेशन पर उपकन्ध होता तो स्टेए जंग राजस्टर में हन्दराज होता जो नहीं है।

7-30 तृतीवरानि कान वे सम्बन्ध में पंजीकरण शुल्क प्रासिट न हे किया गया। क्यों कि बेंगन प्रशासनिक आधार पर विद हा किया गया। ओर

रजिस्थान बालु रहा ।

8-00 प्रतिबन्ध समाप्त होने के बाद अठमं० 5 का माल होती हो से कि लिये कि 25-7-87 की बेगन मंठ 35762 में केजा गया। इसमें को ह

990 रस केल में पादी के प्राथित पत्र पर के त्सल नी। ज्या गया था तथा

मति जये वितम्ब शुरू का को में प्रश्न ही नहीं होता । तथा माल माल गादाम पर स्टेक नहीं था जतः स्थान शुरू का भी प्रश्न न रेथा । 10-30 यह आवश्यक नहीं है कि प्रश्ति की नीट माल लाने के बाद ही भरा

• जाय । पुरावा ६ग नीट पंजीकरण कराने । समय भारना जावस्थक है । ।।-उठ मुझे परवा हुग नीट मेसर्स रामदेव जीकार मत्त्व का रिकाया गया जो

45 थोरा अरहर कि है ओर जिल्ही तारों। 14 को 25 बनाया गया है। में इसे देख कर यह की रहा है कि 14 को 25 अनाने में कोई अनियमिता नहीं है। इसे देख कर यह नहीं कहा जा सकता कि 14 जो 25 औं हरी इचन्द अवस्ति ने बनाया है। बुकि माल 25 को हादा गया अति हिंदी तारों हो बदलवायों। गयों।

जीव अधिकारी द्वारा पृक्षे गये प्रश्नः -

12-30 मेने दि0 14-7-87 ऐंट 15-7-87 का एन०/76 राजिट ए देशा और देश कर यह बंदी रहा है कि उसमें वालम 3 में जो को देग किया गया है। कोरा रमार्थ में को जगदीश प्रसाद दूवारा किया गया है। ओरा रमार्थ में को जगदीश प्रसाद दूवारा किया गया है। जो भेरे दूवारा सत्या पत किया गया है। जिसमें मैंने अपने हसाधार के नीचे जीठ एस जी ही 15-7 लिखा है।

Segral All

1/2/8



(dry)

2B

don 17

13-30 वृं कि बेगन हैं 18472 स्नआसी शांव निकला तथा इसका विद दान प्रशासनिक तोर पर हुआ इसलिये उसका पंजीकरण शुल्क जबत नहीं होना वा हथे तथा यह रिमांक सहो ि शांगया था न कि किसी साजिस के तहद । म इस पर न तो बाहन शुल्क हो तथा।

19-30 कोई भी बंगन जो सनत नगर(एस एन एफ) या दुतीको रिन टीएएन० जायेगा वह दोनो हो बल्लारशाह होकर जायेगा।
15-30 जो भी फिलब्स संदेश प्राप्त करते हे उसे प्रतिकन्ध राजस्य पर वदारे है।

16-30 जो भो प्रतिबन्ध सन्देश मिला उसे हम चढाये इसको भी हम अवश्य चढाये होगे जो राजिस्टर देशने से पता बलेगा कि वह जिस लिथि को चढाये है।

17-30 एस० एन०/76 में द्राठ सं05 पर जो श्री हि एचन्द श्री ० में जिया है जार अपने हस्ति लिया है जिया है उस पर पाटों श्री मेसर्स रामदेव जांकार मत्त जा भी हस्त्वार तेना च हिंथे था या उसके कि सो प्रति निधि का हस्तिका तेना च हिंथे था या उसके कि सो प्रति निधि का हस्तिका तेना च हिंथे था। युद्ध श्री श्रीवास्तव श्री न लिख कर भून विधा है।

माठरे विभिन्न स

क्वांव सहायक

र्भार्यकार

भी अधवारी

House camona Sylin

To

The Senior DivisionalCommercial Superintendent, N. E. Railway, Lucknow.

(APPELLATE AUTHORITY)

Reg:- Appeal against the penalty of reduction to the Lower Stage of pay from 1410 to 1320 in the time Scale of Pay Rs. (1200-2040) for three years imposed by Divisional Commercial Superintendent through order No. LD/SS-C/Vig./60/88 Dated 27.12.89.

Respected Sir,

Being agrieved by the said order of the desciplinary authority (DCS/LJN) in finalisation of major memorandum No. LD/SS-C/Vig./60/88 dated 8.8.88 served on the appellant, this appeal is prefered for consideration and judicious orders with the following facts:-

- 1. That through the said major memorardum the appellant was charged for voilation of rules 3(1(i), 3(1)(ii) & 3(1)(iii) of RS9C) 1966,
- 2. That after having conducted proper DAR enquiry under rules, Enquiry Officer could not find either voilation of any such conduct rules or any such commission or Ommission by which the railway have suffered any revenue loss and, therefore, he held the charge of voilation of rule3(1) (1) not proved.
- 3. That while dealing with charge of voilation of rule 3(1)(ii) and 3(1)(iii) also the enquiry officer could not get it proved but for the clerokal over writing in the date in the forwarding notes the appellant has been held responsible.
- 4. That the appellant in this connection invites contd....2

55%



attention of the appellate authority to the following facts which perhaps could not get due weightage uptill now.

- (a) That the enquiry officer without any valid proof documentary or otherwise, at his own came to the conclusion that the over writing in the dates in the subject for-warding notes was done in none else than in the hard writing of the appellant only.
- (b) That in reply to Question No. 11 at page 16 put by the defence counsel the prosecution witness Shri Rama Kant who also happened to be Goods Superintendent, Gorda has categorically clearified that the date from 14 to 25 has not been made by the appellant his verbatim reply reads as under:-

11 - उ० भूझे भारवर्डिंग नोट मेसर्स राम देव औकार मल का दिखाया गया जो 45 बीरा अरहर का है और जिसमें तारी छा 14 की 25 बनाया गया है इसे विख्यकर यह बता रहा है कि 14 से 25 बनाने में कीई अनिजीमतता नहीं

है इस देखाकर यह नहीं कहा जा सकता कि 14 की 25 शि हरीशाबन्द शिवा स्तव ने बनमा है वैकि गाल 25 लादा गया इसलिए तारी छा बदलवाई गई।

In reply to Question No. 13 at page 22 during cross examination by enquiry officer the appellant clearified the position in this regard as under:-

"No other Forwarding note was received by me for the subject consignment on 25.7.37.

The consignment was booked on the same forward—ing note as there was no change in any matter excepting the date which the consignor changed himself."

In this connection further clearification given in reply to question (No. 14 is also worth perusing.

contd.....3

House chandra Su

That it is not understood how and why the (c) enquiry officer has ignored the vital clearification as above given by hone than a prosecution witness who fortunately happened to be a very responsible supervisor holding independent charge of an important and big Goods Shed like of Goods as also the immediate incharge supervisor of the appellant knowing fully well all his minute to minute working behaviour. This prosecution witness thus infact should have been more reliede upon by enquiry officer with respect to the openion about the hard writing (figures or words) of the appellant.

- (d) .That it seems that the aforesaid vital facts could not be considered in sprit by the desciplinary authority.
- That to appriciate the fact that the over 5. writing in date in the subject forwarding notes is not done by the appellant but, was done by and in the hand writing of the party comcerned, the following requires special attention of the appellate authority: -
- i), Photo copy of the written brief dated 15.9.89 in seven pages submitted by the appellant to the enquiry officer is enclosed herewith as annexure 'A' for kind perusal.
- ii) Photo Copy of subject forwarding hote is submitted herewith as annexure 'B' for kind perusal. The original forwarding hote is perhaps with vigilence department and may be called for verification if considered necessary.

Howoh Chandra Secili) That in the said written brief marked. snnexure 'A' the digit "2" has been written twenty five times by and in the hand writing of the appellant. The actual places of use contd....4

R-4

of this digit are indicated as A,C,E,F,G, H,I,J,L,M,Y,Z, A1, A2, A3, A4, A5, A7, A9, A12, A13, A14, A15, A16 and A17 in the margin.

- iv) Similary in the same written brief

 (Annexure A) the digit "5" has been written twenty nine times by and in the hand writing of the appellant the actual places of the use/the/this digit are indicated as A, B, D, F, G, H, I, K, N, O, P, T, R, S, T, U, Y, W, X, Y, A5, A6, A7, A8, A10, A11, A13, A14 and A18 inthe margin.
- written at different places in the hard writing of the appellant in annexure 'A' with those over written by the party in the dates in annexure 'B' would surely reveal the difference in shape, angulation size direction and mode of making these two digits by two different persons. This comparison where also proves that the over written date in the forwarding note (Annexure 'B') is in the hard writing of the party and not in the hand writing of the appellant as the applicant is not in the habit of writing circular 5 in all circular motion.
- further drawn on the digit "5" written in the hand writing of the party clearly in the column "sender's weight". The over written digit 5 in the date of forwarding note is quite similar when compared with the algit 5 written by the party under the column "sender's weight". This is again an undoubted proof that the over written 5 in the date in the forwarding note is in the hand writing of party only and not in the hand writing of the appellant.

House Chardra Sear

contd....5

- vii) That similar comparison with respect to digit "2" would also reveal the fact that the over written date in the forwarding note (annexure 'B') is only in the hard writing of the party and not in the hard writing of the appellant.
- officer is that word "yes" was written under the column a whether Goods an ground" and word "No" was written under the dvance registration" in the T & O register for the subject consignment. In this connection following submissions are made:-
- i) Since Gonda Goods Shed is not authorised to permit "Goods on ground" no such facility was ever given to the trade, In this particular case also goods was neither brought by the party to the Goods Shed Nova the goods was available on the ground at any moment before 25.7.87 i.e. the date of loading. This fact has also been categorically certified and clearified before the enquiry officer by the prosecution witness and then Goods Superintendent of Gonda Goods Shed in reply to Question No. 6 page 16 put by the defence counsel.
- ii) Shri Ramakant was responsible Supervisorincharge of the Goods Shed curing the material period and later on made a prosecution witness by the enquiry officer.

In both these capacities Shri Rama Kant bore the moral responsibility of proving the charges and allegation against the appellant by collecting and producing as many evidence, as he can and also by giving his own statement before the enquiry officer during D.A.R. enquiry.

contd. ... 6



P-6-

- iii) Shri Rama Kant the Goods Superinterdent has not only denied the fact that the Goods was on ground but also proved the fact en the basis of record as prosecution witness.
- iv) In this connection the appellant also draws the attention of the appellate authority that all the formalties for advance registration with respect to the subject consignment were observed which under rule is a proof that the registration for booking the Goods was done prior to the Goods was brought to the Goods Shed.
- v) The enquiry also hard convinced hi self during the DAR enquiry that the Goods was not "on ground" and hence railway had not suffered any revenue loss on account of wharfage charges [Page 6 leathorn and Page 7 Top flux enamy seport)
- vi) Writing word "Yes" under column "Whether goods on ground, " and "No" under column "advance registration" was nothing but a clerkal effor which was immediately rectified on detection by the appellant.
- 7. From the fore going descussions it has become clear that the anxion cutting in the date in the forwarding note was not done by the appellant but was done in the hard writing of the party and that mistake of writing "Yes" and "No" was only a clerkel which at no stage proved to be assure of loss to railway revenue and was immediately rectified on detection by appellant himself which also clearifies that there was no motive behind the mistake.

Harrish Chandra Serda

contd....7



7.

REASONABLE OPPORTUNITY DENIED

IN THE END, it will not be out of place to mention that I have been denied the reasonable opportunities of showing cause before the punishment has been inflicted upon me. RULES provide that the Disciplinary Authority where it is itself not the Inquiry Officer shall given a Show Cause to the charged employee before imposing the penalty. Had this provision been met, I am sure the issues now raised by me in the above petition would have clarified the situation to the Disciplinary Authority and I would not have been placed to mental agony and torture.

PRAYER

The appellant therefore prays that mince the appellant has not voilated rule 3(1) (11) and 3 (1) (iii) of RS (C) rules also the penalty imposed on him by the Disciplinary authority may kindly be withdraw the appellant be exonerated from all the charges/ allegations.

The appellant also pray, for a personal hearing before deciding the appeal.

Encl: 8

Yours faithfully,

Dated 22-1-90

House chardra Selv

Harish Chandra Srivestava)
Sr. Goods Clerk,
Lucknow City.



To

Trie Additional Divl.Rly.Manager, N.E. Hailway, Lucknow.

kEG: Review petition against the orders of appellate authority in case No. LD/3S-C/Vig./60/88.

Respected Sir,

The petitioner places the following facts for review of the orders of the appellate authority:-

- 1) That the appellate authority having considered the appealate appeal dated 22.1.90 has under letter No.LD/SS.C/Vig. #60/88 dated 30.1.90 conveyed the following orders:-
 - In T-80 Register that goods was available in at the time of registration. At the time of registration. At the time of registration 5 Forwarding Notes of 45 bags and 4 of 150 bags each confirms that consignment were available on 14.7.87. Since restriction was imposed on 14.7.87, same consignments were booked on 25.7.87, with overwriting in dates without any initials. Hence his appeal is rejected."
- 2) That the petitioner was alleged in the major memorandum for :-
 - 1) Accepting forwarding Notes and doing registration for booking Arhar consignments to Tuticorin despite restriction.
 - ii) Altering date from 14.7.87 to 25.7.87 in forwarding note by over-writing with in his own hand writing.
 - iii) Sustaining loss to Railway of Rs. 4535/- as W/C and Rs. 150/- as forefeiture of registration fees.
- 3) That the DAR enquiry into the above allegations was conducted by Shri S. L. Srivastava, EI/DA appointed as Enquiry Officer.
- 4) That after in depth discussions of the evidences the E.O. came to the conclusion that allegations No.1& 3 were not proved. The E.O. however, held allegation No.2 proved and the petitioner was awarded the penalty of reduction to the lower stage of pay for three years by the D.A.
- 5) That in the appeal dated 22.1.90 the petitioner placing documentary evidences, tried his best to convinte unsatisfy and satisfy the appellate authority that the over-written altered date from 14 to 25 was only in the hand-writing of the party and not in the handwriting of the petitioner for which the petitioner had been held guilty by the E.O. In this connection para 5 of the said appeal against the above order of D.A. is submitted as Annexure 'A' for special consideration.

Lise charlingsenden

Contd....

9/2%



- 6) The petitioner had also in appeal prayed for a personal hearing before deciding the appeal.
- 7) That to this misfortunate of the petitioner, the appellate authority had in a prejudicial manner deviated himself and rejected the appeal on such a ground which was declared "Not proved" by the E.O. and for which the petitioner was awarded said punishment by the D.A.
 - 8) That an extract of discussion by the E.O. is submitted as Annexure 'B'. The ground on which the appeal of the petitioner has been rejected by the appellate authority was already discussed by the E.O. As would be exevident from Annexure 'B'. Taking all factors into consideration and having fully satisfied himself the enquiry Officer found this very ground not proved where which was further agreed to by the D.A. as no disagreement of the D.A. with finding of the E.O. on this issue was communicated to the petitioner alongwith the NIP.
 - 9) That the issues involved in the appeal were only:-
 - (a) Overwritten date in Forwarding Note.
 - b) Words "Yes", "No" written in the Cross column of the 1280 register.

'a' discussed in Annexure 'A' & (b) discussed in Annexure 'C'.

- 10) That neither of the two above issues have been considered by the appellate authority while rejecting the appeal.
- 11) That it is not understood how and why the appeal has been rejected by the Appellate authority on such a ground against which neither punishment was awarded by the D.A. nor the appeal was preferred by the appellance.
- 12) That despite prayer, no personal hearing was granted before deciding the appeal.

PRAYER

The petitioner respectfully prays for judicious consideration of this review petition and order for settingaside the punishment imposed on the petitioner by the D.A.

The petitioner further prays for a personal hearing.

Thanking you,

Yours faithfully,

Encls,/3

Dated: 9-2 -1990

Charles Charles Seive on (11. C. Shill A TAVA)

Er. G. C. / Ludknow City

Harish Chardras on

(psq)

RS

तंत्र नक ए

मुद्दा लं०-7 इत मुद्दा के तम्बन्ध में श्री पी 0पी 0श्री वास्तव तरकारी गवाह ने अपने बयान में कहा है कि टी/80 र जिस्टर के कालम "क्या माल आ गया है।" में स्पष्ट लिखा हुआ है कि "यत" इतते स्पष्ट होता है कि माल आ गया था।"। आ oरो 0पी 0 2,3। परन्तु माल अधी क्षक ने यह तुनि दिचत की स्टेकिंग र जिस्टर में माल आने का कोई इन्दराज नहीं है अत: माल नहीं आया था।आ oरो 0पी 0 16/6। ऐसी दशा में माल का आना नहीं माना जायेगा।। आ oरो 0पी 0 16 पृ 0 6।

दूतरा पूरन यह उठता है कि माल बाबू औं हरिश्चन्द श्रीपारतय ने ही/80 रजिस्टर में क्यों माल का प्राप्त होना दिखाया है। आरोपित रेल कमैंबारी नियम 9 1211 के दौरान अपने स्पष्टिकरण में यह कहा है कि यह अब आवश्यक नहीं है कि माल आने पर ही फारवर्डिंग नोट भरा जाय। 1310रीं पी0-21 पूरन 6

माल बाबू ने अपने स्पष्टी करण नियम १।२।। के दौरान स्वीकार किया - टी/80 रजिस्टर में उलटा-पलटा इन्दराज कर दिया गया है। यह अपनी भूल के कारण हुआ है तथा यह भूल कुम सं0 16 से ठीक कर दिया गया है।

रिकाडों में गलती करना भी नियम विरुद्ध है अत: आ ०२० कर्मचारी की सेता गलत इन्दराज नहीं करनी चाहिए चूंकि लेन-देन की शिकायत किसी ने नहीं किया है अत: यह गलती ही माना जायेगा !

अतः रेलवे को स्थान शुल्क का 4533/- रूपये का कोई घाटा नहीं हुआ क्यों कि माल - माल गोदाम में नहीं लाया गया जैता कि रामा कान्त ने अपने ख्यान में स्पष्ट किया है !

मुद्रा संख्या ७ असिद्ध पाया गया ।

Horsen Charden Sewan

Ri

ANN EXUKE (8)

That to appriciate the fact that the over-writing in date in the subject forwarding notes is not done by the appellant but, was done by and in the hand writing of the party concerned, the following requires special attention of the appellate authority:

- i) Photo copy of the written brief dated 15,9.89 in seven pages submitted by the appellant to the enquiry officer is enclosed herewith as annexure 'A' for kind perusal.
- ii) Photo copy of subject forwarding note is submitted herewith as annexure 'B' for kind perusal, the original forwarding note is perhaps with vigilence department and may be called for verification if considered necessary.
- iii) That in the said written brief marked annexure 'A' the digit "2" has been written twnty five times by and in the hand writing of the appellant. The actual places of use of this digit are indicated as A,C,E,F,G,H,I,J,L,M,Y,Z, Al,A2,A3,A4,A5,A7,A9 Al2,A13,A14,A15,A16,and Al7 in the margin.
- iv) Similarly in the same written brief (annexure'A') the digit "5" has been written twenty nine times by and in the hand writing of the appellant the actual places of the use of the this digit are indicated as A, B, D, F, G, H, I, K, N, O, P. Q, R, S, T, U, Y, W, X, Y, A5, A6, A2, A8, A10, A11, A13, A14 and A18 in the margin.
- v) A minute comparison of these two digits written at different places in the hand writting of the appellant in annexure 'A' with these over written by the party in the dates in annexure 'B' would surely reweal the difference in shape, angulation size direction and mode of making these two digits by two different persons. This comparison also proves that the over wix written date in the forwarding note (Amnexure 'B' is in the hand writing of the party and not in the hand writing of the appellant as the applicant is not in the healt of writing circular in all circular motion.
- vi) Attention of the appellate authority is further drawn on the aigit "5" written in the hand writing of the party clearly in the column "Sender's weight". The over written digit 5 in the date of forwarding note is quite similar when compared with the digit 5 written by the party under the column "sender's weight". This is again an undoubted proof that the over written 5 in the date in the forwarding note is in the hand writting of party only and not in the hand writing of the appellant.
- vii) hat similar comparison with respect to digit "2" would also reveal the fact that the over-written date in the forw raing note (annexure 'B') is only in the hand writing of the party and not in the hand writing of the papellant.

Haron charden Sentant

N.E. Railway

Annexur

あな、

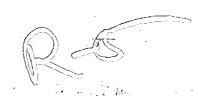
Sub'. Weiten letiet in the DAR Case 200. LD/SS-c/lig/60/85 Datrol 8-8-88 isonod to me.

In the othere DAR case I have liven grant the all thing a magon 2002 against a secretary on 14.7.87 and getting wason on a SEC 35762 waded on 23.7.87 level cutting and and as welling on Formarding 2182 I have tuen also held rectonsible for melloss of tailways evenue of RS 1501- on account of 80 foregaines of aregulation are and for the post of what fore and for the above it has been held in all through I have acted in containing of 8 ule 1405 into the count of the containing of the containing

the close of the endence troth proseculting attained close of the endence troth proseculting attained close of the endence troth proseculting attained as under
What his charges have been terred on the exclation mesone in original was not be a closed in the DAR enquiry at any time of a scala trunct shall an almost a sound trunct shall an and a trunct shall an almost a process for and on which and time of its receipt and on who any make of each alkned staff is taken was also not produced by the registration message was in my knowledge and had too my safe on all was noted by the registration of was noted by the produced by the registration of was noted by the produced by the registration of was noted by the force of a whaten a had not a sound a which is always and the original by the force of the missing on the sound of the missing of the missing of the sound of the missing of th

LUD mis 3.01 is not a mossage dated as will him the like Cyclo styled (on the mail on left) of the styled (on the mail on left) of the Osignal message. This kentle in was see cive test sold on 23-7-87

Harron chandra Sedal





com music I my hum to resslent. That this decliment RUD 3001 ac rived at There atter and not searling to [25] 7-87 Shat This decument RUD 3.01 Shows an endorsement " Fire" which has Shire the C.V.S. ac accepted by him hole ROP offer making of this Entry had suff p. p. we was tried to make it approminations willing in was a cearmed on 14-7-87 in Garda GISh " Whice's like Endorsement ley ss/ci) Shows that it was received on 12 9 7-8). This his also been decepted the ship Rama kunt GS an Ndo Rop 2211 Shirs has C.V.). has fousidy suc records sinauthorisely would untidated the security of the Country Flor which he was neither authorized no he quilled to do 80. What I have registered only CIC CUSE ON SMO & OW 14-7-85 FIND WO TOR No. 2 063 U. Wis Kookad Key The Execusional Clark MAZARILSMF) Na BALLARSHAH SIG P. P. Character has not Boused any time and Cook to SAMATT WAGAR by she Justich To The wagon one 20630, was in ch comechad now with drawing as Buch there was no in medicin of doze feithing this re holsalibri dec A Co Sea Sing of what age a havege to the Consigning it worked for openly un hie dere water on the other of Levetter arriver me rending my jon 210. 2063 vacroverind 1kg the father of registration money or but to the come charge of the scalese quit armen chandrass

amedwa B Cinnexive l'I hove le con charge. on upoles and Tolors. The South Regular were been made ky him on 1677- 5) I have on 16 WC on 16 778) Sich his making out of charge for order done on three russimus ing attitude of she P. P. sherbit CV9. It may not lie cut of heare to minhion that she fire shervaslayev. I has held she Jajdish for Joods Creak to as ben Sille In work date ky thim on. 151:8) in his alove respect and a major Mimosom rum to issued to him I have In us that Shri P. P. Shrivashy was venymnon Together for was working in ony him Hospit disesent on 18/8. Even knowing this he has Meet out analyse for 18/2-5) as well, which is nothing lend a deliver walatede action or signification of the property of th what it has now heen to over! me core more se ceived by Jone's in Australia message in Australia message in Australia message in Australia message in Australia de Message in Austra se equals edion to MIS Rem deo chearmer and I'm citade i hea was therefore no mistale invance of moration out small on the res). in a come the greeken of abotment of TON to S.NO. 4 CMATED LIKE. ISHTED a . UGSU 11- DI- hower on 14.7-5). HINC by Goods chocks. De to ha Goods Site 1178 who luce o's about all of ment of wagon to

Pannouse B

locional (mand the Trades eleck on the hades the west

12 onsion of wagon 240.1847 11117, (20 try xic on 14.7.87 at 17 thens THE HALL WAS DONE OF DE OFFERS OF rustry who was while competent to give Tre. According to he hearling com resident vegue his blacement of wagon to the trinties in bridging and having advince 19. Marchen Lecture 12 Pecitsh of Festive lich missing is a must and the restriction message is summare enderced from the next date as execution by who frimatems Goods Superison God a rac Ser 16/11. This will be contiemed from the start that Shed P. P. Shriveston chel met teense any oligertien the treeking consumit Charles to the horses of SANAT MATTAR (SALL) IN COME. IN OF TECHNICK AND CASE COME WITH THE ENLISHARSHAMI & PRI LEY FORE

able to plant sequenting soon on from the first sequenting soon on from the first of the sequenting soon on from the first of the sequenting sea plant is sequented and sea plant is sequented to the first of the sequented of the

the more receipt at it will are service to the following t

the state of the s

the major doubt that emore done in the comment of the state of the comment of the

Haron Chardras Salar

murical mistake and has DEPART THE HOME NEW MENTING CHITSON SSINIC the last week stramed to me me and रपा स्वाय What hide parage of his Michael a new water 35767 on 757-7-67 unawhord Sarry where Kenner Sarry was sarry where Kenner Sarry where Kenner Sarry was sarry where Sarry where Sarry was sarry was sarry was sarry where Sarry was may mention that I have brouder we an one JOURN HUY TUTICORIN (Th) Sky Jozelish 21 magon for SAINATUNDERRESAIF) Blad this not the contratory into pendage of TUTICORIN winter day constituting exponsionand wagen wind have iteen level evil despatered on 15/487. In the duly hour may have eigen at all annias but in an quent er felice of RSV501- charkene charge at RE 115331- Hand have also not cuisen Wagen are 1847 A William 4 FL ENTE (SENIATIVA GARANTA BID CALLITAR SHAHT minia relive a crown the testes on 15-7-85 chief wo on the Dusty lillary beaution are The The ar End 5 (Brichy Sub No. 1) Chilled Street Sub Child The redvance regionation of his hour of 1,51712) The har not conselled lex 551 an and on remarks An amadhalia was whether -cxist in any to continue the continue that the advantage THE PAR PRINCE HU STAIN WIT CONTINUE The state of the s in lang only). FORWARDING THE IN SUBMIRE the hold to hot tropped at the har or to sign or to Legista de come de Magan 3/2 11 2 4 con 1

mexime Leave the house the after the ward like Tale of mills -10 73 113 Ashisett. St. 13 Marin me the the track that the charge The to es early on the man submitted my history with the charge sweep Bulling his Leading morte to me contendants my weething sive of the ruse not contacted the fairly of Most in the time that tack as such this Thorage not an outling cit has then made the me this son necessary have a deplanted the to the total the son necessary have a deplanted the total track of the state of the stat resolution matrial différences her line 1215 was a freman oring being it to not beauty any Jos to like bouldway exclministanion offices Amon in Question of the house orders a four A lines in 3024 of Secret Vet I closs not exist In life eninevalue II IL was mind in a lite, RUD 3 ob liver I die hick my Self to Britain though on though Cally vide missage Data 1-13-55. Inches like was submitted to be a or mility affence provided affective eccenter out the mental months the OF SWARMING TAKE to be to me a the descriptioning quincing one in the thing will be the the total how heer thanked on the car of any

P.S.



annesive B

Dieve Inah. Neilheit & Lave of aller to
Of ave of ules as tall your in opening
11,05 confluer, lubi and Bosh of Dram vol II
of I have confarement my foronthous of
Primal Statices conclude a west gale card. I am
office the metal case

Shanking - 2001

Varie Aculi andly

Senial Foods of

-:D1- 151 9109

Horse Chan Sintum

7

-

-एस • एस • 35 (staffag) N. E.—Su. 35 (Roving)

व्यापारिक मात के सिव बरोदक-मोट FORWANDING NOTE YOR GENERAL MERCHANDISE

(भारतीस रेस प्रधिनियः, 1890 के 9 को बारा 72ः अनि केन्द्रीय सरकार द्वारा भभी रेसों के उपयोग के सिये गा भीदित) (Approved by the for use on all Sallways mader Section 72 of the Indian Railway Act 2 on 1899)

कृतया नाम १८३० तान अगर कर कोर इसे नाल गाड़ी भोर/या मिली-तुनी गाड़ी */कोजिन गोर, दा िली-जूली गाड़ी * से को से को स्टेगन को Please receive the undermentioned consignment and forward by Goods and/or 'fixed train*/Cruching and/or Mixed train* to Station on the sensity below ---RAMDEO ONKARMAL. roi; bhagwanmil COMMISSION AGENT. By wa...in consigned. महार अला Phone :: 44 भाम Name To whom consigned. पान गला 1 */silian ett ett स्टशन को Station to नमों की संख्य articles. No. of Description and private marks. विवरण घौर निजी मार्का भजने वाले के भनुसार Sender's weight. विव KKYR कता. रे के पनशार मेजे । दस/देय भाइ। Freight paid/To pay. 3,43048

भीतरी वीकत के लिए नाम अते के बालन किया गया */नहीं किया गया है * 1 Internal packing condition I. P. applicable has been the not been to complied with. में प्रमाणित करता है कि पित कर निया है कि जो माल मैं भेज रहा है उसका जिल्ला, सार्की घीर भार या परिमान है , मेंप्रेयण-नेट में सही सही मरा गया है । Ldo bereby certify that I have satisfied myself that the description marks and weight or quantity of goods consigned by me have been correctly entered in this Forwarding Note.

बाहरी नेशिय में निम्नितिस्तित दोष हैं। Omer packing is defective as follows:---

BARGAON. GONDA (U.P.

Ė माल खराव हा राग में है, ब्योग इस प्रकार हैवन्तु पर नाम होते वाली भीतरी ब्रोट बाहरी दैकिय की जिन्तार्थ जनों का पालन किया गया है। The consignment is in bad condition as follows:--

मेरी प्राप्तना पर मान जुनानुनी से भेजा जा रहा है। At my request the consignment is despatched in open... 'रेलर्ज आजवर्ग पोर तो राह जोजिन की उपलब्ध बैकरियक दरों में से में

(5) Alternative railway risk and owner's risk rates being available. I elect to pay the • • • • वर के अनुसार भाड़ा इस बाहुता हू ।

संस्था सम्बद्धाः सर - उरता रास्त्र (रा∜ं) त्रा * बन्द होने के कारण, मात वर भाडा ∵ ∙ • • • • • के रास्ते का त्याथा आय ओ उसके बाद का मान वस्त ···· रटेनन के रास्ते (प्रधिक माइ बाने नास्ते*) त मात भेजा आया। To be forwarded via

The charpest roar a baing reduced "s/"partially closed" to be charged via ____

Strike out where inapplicable

हिस्स फार्य पर बन्नाक्षर अपने ने नाम हो खत्य लागू त हो उसे काट द ।

Strike of lange leave heapy with the foreisigning this form. र प्रधान रेपने की पात और होटिन रूपन

10. 15. 程度多數 4. 新**君中 现4.5.** 新生生品 are a himited to the principal

からて からいのいといれていいかんしい はるのだったけい

公子的 中華 计一些存储器 下层的复数不通難的

Control of the control which in the above country of the short weekly.

a disaster results) at more request.

calidhari sound

Ded

भजने वाले पा उसके एजन्द के हत्तावर पार्टी BNABNAR WONDY ON WELL THE THE THE THE ਉOऔ®A (U. P. ON AGENT, ONGARMAL 3,010:01

stable the Political and and Coaching Park





ANNEXURE-C

- The other irregularity for which the appellant has been held responsible by the enquiry officer for its that word "yes" was written under the the column a whether Goods on ground" and word "No" was written under the column" whether advance registration" in the T & O register for the subject consignment. In this connection, following submissions are made:
- i) Since Gonda Goods Shed is not authorised to permit "Goods on ground" no such facility was ever given to the trade. In this particular case also goods was neither brought by the party to the Goods Shed Nor the goods was available on the ground at any moment before 25.7.87 i.e. the date of loading. This fact has also been categorically certified and clarified before the enquiry officer by the prosecution witness and then Goods Superintened ent of Goods Goods Shed in reply to question No. 6 page 16 but by the defence counsels

of the Goods Shed during the material period and later on was made a prosecution witness by the enquiry officer.

In both, these capacities Shri Rama Kant bore the moral responsibility of proving the charges and allegation against the appellant by collecting and producing as many evidence, as he can and also by giving his own statement before the enquiry officer during D.A.R. enquiry.

- only denied the fact that the Goods was on ground but also proved the fact on the basis of record as prosecution witness.
- iv) In this connection the appellant also draws the attention of the appellate authority that all the formalities for advance registration with respect to the subject consignment were observed which under rule is a proof that the registration for booking the Goods was done prior to the Goods was brought to the Goods Shed.

Haron chandrus when





- The enquiry officer also had convinced himself during the DAR enquiry that the Goods was not "on ground" and hence railway had not suffered any revenue loss on account of wharfage charges (Page 6 bottom and Page 7 Top of the enquiry report).
- vi) Writing word "Yes" under column "Whether goods on ground," and "No" under column "advance registration" was nothing but a clerkal error which was immediately rectified on detection by the appellant.

House chandre sundar

(PA)

IN THE HON BLE CENTRAL ADMINISTRATIVE TRIBUNAL CIRCUIT BENCH, LUCKNOW

M. P. No. 552 90 (4)

O.A. No. 157 of 1990

Harish Chandfa Srivastava

Petitioner/
Applicant

Versus

Union of India and others

Opp-Parties

Application for Interim Relief

The petitioner/applicant most respectfully submits as under :-

That through the above Original Application applicant has challenged the validity of the punishment order dated 27th December, 1989 and the appellate order dated 30th January, 1990 and the review order dated 27th March, 1990.

Therefore, it is most respectfully prayed that for the reasons disclosed in the accompanying statement and the O.A. filed earlier this Hon'ble Tribunal may be pleased to stay the operation of the reversion order dated 27th December, 1989 and the opposite parties may be directed to pay salary to the applicant without imposing the penality during the pendency of the application in the interest of justice.

Dated:Lucknow:

Hit Kumar Chatuwedi

(Asit Kumar Chaturvedi)
Advocate
Counsel for the Petitioner/
Applicant

fired today



IN THE HON BLE CENTRAL ADMINISTRATIVE TRIBUNAL CIRCUIT BENCH, LUCKNOW

O.A. No. 157 of 1990

Harish Chandra Srivastava Petitioner

Versus

Union of India and others Opp-Parties

Statement in support of application for interim relief

Petitioner most respectfully submits as under :-

- applicant has challenged the validity of the punishment order dated 27th December, 1989 and the appellate order dated 30th January, 1990 and the review order dated 27th March, 1990. The applicant has been imposed the penality by de-grading lower scale of the penality by de-grading lower for a period of three years.
- 2. That the applicant filed the above application before this Hon'ble Court on 7th May, 1990 and the Hon'ble Tribunal was pleased to issue notice on the

Herishehandar Bai's

- 2 -

application for interim relief and fixed 18th July, 1990 on 10th May, 1990.

- 3. That the opposite parties have filed no objection to the application for interim relief till date. The Hon'ble Tribunal was not sitting on 18th July, 1990 and as such the next date fixed 30th July, 1990 but again the Hon'ble Tribunal was not sitting and as such the next date fixed 28th September, 1990.
- 4. That the applicant is suffering a loss of Rs. 1000/- per month inpursuance of the punishment order dated 27th December, 1989 and as such the Hon'ble Tribunal may be pleased to stay the operation of the reversion order dated 27th December, 1989 as the applicant is suffering irreparable loss.
- 5. That if the Hon'ble Tribunal is not sitting on 28th September, 1989, the applicant may suffer a further set-back as no orders will be passed on that date also.

House Chandra Sallabated: Lucknow:
August, 1990

Deponent

<u>Verification</u>

I, Harish Chandra Srivastava, aged about

PAN

45 years, son of Shri Nirai Lal, resident of T.I.G., NER colony, Lucknow, do hereby verify that the contents of paras 1 to 5 of the affidavit are true to my own knowledge. Nothing is wrong in it and nothing material has been concealed, so help me God.

Dated:Lucknow: Sept August 3,1990 Horisa Chamata Celmolin

Deponent

Hit Kumar Chatuwedi

(Asit Kumar Chaturvedi)
Advocate

Counsel for the Petitioner/ Applicant